

Before the Hon'ble National Green Tribunal
Principal Bench

Original Application No.53 of 2023 (PB)

Sri Pilli Surendra Babu

.... Applicant

Versus

State of Andhra Pradesh

.... Respondent

INDEX

Sl.No.	Particulars	Page Nos.
1.	Joint Committee Report	1-27
2.	Annexure-I: Copy of the Hon'ble N.G.T. Order dated.10.02.2023 in O.A. No.53 of 2023.	2
3.	Annexure-II: Photos	3
4.	Annexure-III: DFO (Flying Squad) Report dated.28.04.2023	4
5.	Annexure-IV: Grant of permission from MoEF dated.28.07.2010 to the Indira Sagar (Polavarm) Multipurpose Project across Godavari River.	6
6.	Annexure-V: Copy of G.O. Ms.No.136, Dated:09.08.2010 issued by Environment, Forests, Science & Technology Department.	7
7.	Annexure-VI: Copy of report of Chief Engineer, Polavaram Irrigation Project, Water Sources Department, Government of Andhra Pradesh, Dowlaiswaram.	8
8.	Annexure-VII: Copy of report of Sub-Collector, Vijayawada dated.05.05.2023.	10
9.	Annexure-VIII: Nominations to the Joint Committee from concerned Departments and Attendance of Joint Committee to site visits.	----
10.	Annexure-IX: N.G.T. Order dated.12.05.2023.	----

Place: Vijayawada
Date.19.05.2023



Environmental Engineer
APPCB, RO,
Vijayawada

Report of the Joint Committee in the matter of O.A. No. 53 of 2023 (PB)

REPORT OF THE JOINT COMMITTEE CONSTITUTED BY HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI VIDE ORDER DATED 10.02.2023 SUBMITTED TO THE HON'BLE NATIONAL GREEN TRIBUNAL (N.G.T.) IN COMPLIANCE TO THE HON'BLE N.G.T. ORDER.

**SUBMITTED TO
HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
MAY, 2023.**

REPORT OF THE JOINT COMMITTEE CONSTITUTED BY HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI IN COMPLIANCE TO ORDER DATED 10.02.2023 IN O.A. NO.53 OF 2023.

1.0. Background

The Hon'ble N.G.T., Principal Bench, New Delhi received an application filed by Sri Pilli Surendra Babu, R/o. Kesarapalli Village, Gannavaram Mandal, Krishna District, Andhra Pradesh under Sections 14 and 15 of the National Green Tribunal Act,2010 complaining about illegal mining, gravel, clay and boulder being carried out in and around Kotturu Reserve Forest Area, Vijayawada Rural Mandal, NTR District with prayer for directions to the respondents to stop illegal mining and restore the area. The applicant has averred that the mining activities are illegally carried out by private respondents without any Environmental Clearance or Consent to Operate or permissions from other Authorities and the said activities have already caused damage to the environment.

In this connection, Hon'ble National Green Tribunal (NGT) registered the case and passed an Order dated.10.02.2023 (**Annexure-I**) constituting a Joint Committee comprising of Regional Office, MoEF & CC, PCCF (HoFF), Government of Andhra Pradesh, State Pollution control Board and District Magistrate, Vijayawada and directed the Joint Committee to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representatives of the concerned project proponents, verify the factual position and take appropriate remedial action by following due course of law and giving opportunity of being heard to the project proponents.State PCB will be the nodal agency for coordination and compliance and subsequent submission of report to the Hon'ble NGT within the stipulated time line.

2.0. Constitution of Joint Committee:

In compliance to the Hon'ble N.G.T. Order dated10.02.2023, as the Nodal Agency AndhraPradesh Pollution Control Board constituted Joint Committee after receiving the nomination from concerned departments and as follows:

S.No.	Name and Designation	Name of the Department
1	Dr. Suresh Babu Pasupuleti Scientist 'D'	Ministry of Environment, Forest & Climate Change (MoEF& CC), Integrated Regional Office (IRO), Vijayawada.
2	SmtAdithi Singh, I.A.S. Sub Collector,	Collector & District Magistrate, NTR District.
3	Sri A. Trimurthulu Reddy, DFO Flying Squad, Rajahmundry	Principal Chief Conservator of Forests (PCCF),Government of Andhra Pradesh
4	Sri T. Prasada Rao, Environmental Engineer	Andhra Pradesh Pollution Control Board (APPCB), Regional Office, Vijayawada,NTR District.

3.0. Scope of the Joint Committee:

As per the order dated 10.02.2023, scope of the Joint Committee is as follows:

- i. To undertake site visit.
- ii. To look into the grievances of the applicant, associate the applicant and representatives of the concerned project proponents.
- iii. To verify the factual position.
- iv. To take appropriate remedial action by following due course of law and giving opportunity of being heard to the project proponents.

4.0. Site visits the Joint Committee:

The Committee visited the sites specified in the application initially on 20.03.2023 and also conducted site visit on 21.04.2023 to ensure that all locations of mining alleged to be illegal mining were carried out are visited as mentioned in O.A.No.53 of 2023. During the above two site visits Sri Pilli Surendra Babu, the applicant and his counsel Sri Paleti V. R. Maheswara Rao had accompanied and the representatives of project proponents of mining sites were also present.

5.0. Observations of the Joint Committee:

- The Joint Committee has observed that excavation of gravel / clay / boulder is being carried out in and around Kotturu Reserve Forest Area, Vijayawada Rural Mandal, NTR District, Andhra Pradesh.
- The photographs taken at the excavated sites during inspections of Joint Committee on 20.03.2023 and 21.04.2023 are enclosed as **Annexure – II**.
- The Joint Committee has consulted various Departments of Govt. of Andhra Pradesh viz., Forest Department, Revenue Department, Dept. of Mines and Geology, Water Resource Department (Polavaram Irrigation Project), Vigilance Department, etc for verification of records and submission of factual information against the alleged mining activities.
- As per the discussions held at various stages and information received, the observations of the Joint Committee are as follows:

5.1. Excavation in Forest Area

- As per the information provided by Government of Andhra Pradesh, Forest Department vide Rc.no. 21/2023 FSD dated 28.04.2023 (**Annexure-III**), the factual status of forest land against the alleged areas are as follows:

S.No	Content of the petition	Reply
1.	Pasupuleti Srinivasa Rao carrying illegal mining activities in R.S. No. 256 of KothuruTadepalli Village, Vijayawada Rural Mandal	R.S.No.256 is not Forest land.
2.	Khan carrying illegal mining activities in R.S. No.256 of KothuruTadepalliVillage, Vijayawada Rural Mandal	The alleged quarrying location is 258 meters distance from the Kothuru RF boundary. The location is not forest land, it is Revenue land. It was alleged quarry was done 2 years ago, at present quarrying is not going on. However, R.S. No.256 is not forest land.
3.	Pothuraju Madhav, S/o. Seshagiri Rao carrying illegal mining activities in R.S. No.256 of KothuruTadepalli Village, Vijayawada Rural Mandal	The alleged quarrying location is 258 meters distance from the Kothuru RF boundary. The location is not Forest land, it is Revenue land. It was alleged quarry was done 2 years ago, at present quarrying is not going on. However, R.S. No.256 is not Forest land.
4.	Kaleswari Ravi carrying illegal mining activities in Jakkampudi Village area, Vijayawada Rural Mandal carrying illegal mining in Vemavaram (V), Vijayawada Rural Mandal.	It is to inform that an extent of 28.77 Ha. Forest land in Comp.No.62 of Kothuru RF was diverted to Indira Sagar (Polavaram Project), Govt. of India, MoEF has accorded Stage-II permission during the year,2010 for the above said diversion of forest land.
5.	Pamuluri Nageswara Rao	No permission was issued to Sri Pamuluri Nageswara Rao
6.	DhulipallaDevendrarao carrying illegal mining in RS.No.148 in limits of Nainavaram village area, Vijayawada Rural	In this connection, it is to inform that an extension of 20.07 Ha. of Forest land in Comp.No.61 of Adavinekkalam Extn-1 RF was diverted to Indira Sagar (Polavaram Project). Govt of India, MoEF has accorded Stage-II permission during the year 2010 for the above said diversion of Forest land.

- Forest Department also denied the allegation made in Para No.7 of the application that the Government officials are allowing private respondents to carry out extraction of gravel, clay and boulder in and around Kothuru RF area by cutting trees and removing the soil cover. The Forest Department affirmed that they have not allowed private respondents for the above alleged activities in Kothuru RF area.
- As per the records of the Forest department, no permission / NOC were obtained from the concerned officials i.e., Divisional Forest Officer, NTR Division, Vijayawada.
- It has been observed that the excavation / mining of gravel has been done along the forest boundary of Kothuru-Tadepallireserve forest, in the Zyroithi lands / assigned lands mentioned supra under private occupation in the village of KothuruTadepalli, Jakkampudi, Vemavaram and Nainavaram villages of Vijayawada Rural Mandal.
- It has also observed that no illegal excavation of the gravel in the forest areas except the excavation in diverted forest land for the Polavaram Right Main Canal.
- Photographs of the soil excavated are in the diverted forest land are as follows:





5.2. Excavation in Diverted Forest Land

- The Ministry of Environment and Forests vide F. No. 8-123/2005-FC dated 28.07.2010 (**Annexure – IV**) has granted permission for diversion of 3731.07 ha (3473.00 ha notified forest area plus 258.07 ha deemed forest land as per Hon'ble Supreme Court's definition). The diversion of forest land is granted for Indira Sagar (Polavaram) Multipurpose Project across Godavari river in the State of Andhra Pradesh.

- The Govt. of Andhra Pradesh, Forest Department vide G.O.Ms.No. 136 (**Annexure–V**) dated 09.08.2010, diverted 3731.07 ha (3473.00 ha notified forest area plus 258.07 ha deemed forest land as per Hon'ble Supreme Court's definition).
- Out of diverted forest land, an area of 48.84 ha. was diverted for the right main canal of Indira Sagar (Polavaram) project in the Krishna Division. The details are as follows:

Sl.No.	Name of the R.F/F.B	Survey no.	Village	Comp. no.	Area in Ha.
1	Adavinekkalam F.B-1, Bit-1	205	Pathapadu	061	5.12
2	Adavinekkalam F.B-1, Bit-2	101	P.Nainavaram	061	3.90
3	Adavinekkalam F.B-1, Bit-3	101	P.Nainavaram	061	11.05
4	Kothuru R.F- Bit-4	Un-Surveyed	Jakkampudi	062	28.77
Total					48.84

- Out of the above said 48.84 Ha. of Forest land acquired for the Polavaram Right Main Canal, 28.77 Ha. of Forest land is covered in the Kothuru Reserve forest area in the reach from km 163.500 to km 165.000 of Package - VII of PIPMRC.
- The Joint Committee has observed that the Polavaram Project Authority has violated the following conditions stipulated in G.O.Ms no. 136 dated 09.08.2010:

“3. The User Agency shall implement the Catchment Area Treatment Plan under the supervision of State Forest Department.

5. The User Agency shall demarcate on ground the forest area diverted at the project cost using four feet high RCC pillars, with each pillar inscribed with serial number, forward and backward bearings and distance between two adjacent pillars.

6. The User Agency shall take measures to protect flora and fauna in and around the project area.

14. Planting of native tree species shall be under taken on vacant land along the reservoirs and canals.

15. No tree felling in the area between FRL and FRL – 4m. levels shall be carried out.

16. Catchment Area Treatment Plan shall be implemented under the supervision of State Forest Department at the project cost.

18. No damage to the flora and fauna of the area shall be caused.

19. The forest land shall not be used for any purpose other than that specified in the proposal.”

- As per the condition no. 19 of G.O.Ms no. 136, dated.09.08.2010, “*The forest land shall not be used for any purpose other than that specified in the proposal.*”
- However, the Chief Engineer, Polavaram Irrigation Project, Water Sources Department, Government of Andhra Pradesh, vide Letter No. CE/PIP/DCE3/OT1/AEEI /Spoil/RMC dated 05-05-2023 (**Annexure-VI**) submitted the statement showing the details of permission accorded to various Departments / Agencies /Individuals for lifting of the spoil for the spoil banks of Polavaam Irrigation Project Right Main (PIPMR) Canal in the reach from Kms. 161.00 to Kms. 165.00 of Package – VII. The package – VII runs through the Forest Area of Adavinekkalam and Kothuru Reserve Forest area and 28.77 Ha of Forest land is covered in the Kothuru Reserve forest area. The details of total quantity allotted and lifted are as follows:

Sl.No.	Quantity allotted in Cum	Quantity Lifted in Cum
1	5,07,198	5.07,198

- It is further submitted that the Executive Engineer Polavaram Irrigation Project, RMC Division No.5, Vijayawada has reported that they have issued permission for spoil lifting in Nunna, Jakkampudi, Pathapadu, P.Nainavaram, Vemavaram, Kothuru and Tadepalli Villages of Vijayawada Rural Mandal, details as follows:

Sy.No	Name of the Village	Name and Addresses of the illegal extractor and transporter	Allotted Quantity in Cum	Remarks
403	Nunna Village of Vijayawada Rural	M/s. Sai Mines & Minerals, Guntur	1998	Spoil Lifting completed
405, 414, 439, 443, 436	Nunna Village of Vijayawada Rural	M/s. TatireddySrinviasa Reddy	24996	Spoil Lifting completed
506, 507, 510	Pathapadu Village of Vijayawada Rural	M/s. Rushi Earth Movers	4943	Spoil Lifting completed
509	Pathapadu Village of Vijayawada Rural	M/s. Katta Sankar Rao	496	Spoil Lifting completed
183	Pathapadu Village of Vijayawada Rural	M/s. Akula Naga Sudha	1424	Spoil Lifting completed
60	P. Nainavaram Village of Vijayawada Rural	M/s. IRP Infra Pvt Ltd.,	4000	Spoil Lifting completed
60	P. Nainavaram Village of Vijayawada Rural	Smt. P. Ratna Kumari	9974	Spoil Lifting completed

60	P. Nainavaram Village of Vijayawada Rural	Sri tatireddy Srinivasa Reddy	4996	Spoil Lifting completed
101(RF)	Jakkampudi Village of Vijayawada Rural	Sri tatireddy Srinivasa Reddy	30000	Spoil Lifting completed
101(RF)	Jakkampudi Village of Vijayawada Rural	Sri Gowtham Pratap Reddy	15576	Spoil Lifting completed
101 (RF)	Jakkampudi Village of Vijayawada Rural	M/s. IRP Infra Pvt Ltd.,	9996	Spoil Lifting completed
113, 114, 115, 101 (RF)	Jakkampudi Village of Vijayawada Rural	BDC Work	265880	Spoil Lifting completed
113, 101(RF)	Jakkampudi Village of Vijayawada Rural	BDC Work	2440	Spoil Lifting completed
127, 129	Vemavaram Village of vijaywada Rural	M/s Maha Lakshmi Infra, Guntur	2104	Spoil Lifting completed
147	Vemavaram Village of vijaywada Rural	Sri tatireddy Srinivasa Reddy	5000	Spoil Lifting completed
129, 137	Vemavaram Village of vijaywada Rural	Sri tatireddy Srinivasa Reddy	5000	Spoil Lifting completed
132, 133, 134	Vemavaram Village of vijaywada Rural	M/s. IRP Infra Pvt Ltd.,	10000	Spoil Lifting completed
147	Tadepalli Village of Vijayawada Rural	Sri Akula Naga Sudha	4000	Spoil Lifting completed
272	Tadepalli Village of Vijayawada Rural	Sri P. Krishna	4500	Spoil Lifting completed
267	Tadepalli Village of Vijayawada Rural	Smt. P. Ratna Kumari	30000	Some quantity of spoil is lifted
202	Kothuru Village of Vijayawada Rural	Sri Vasu Deva Reddy	20000	Spoil Lifting completed
205	Kothuru Village of Vijayawada Rural	M/s. RGC Solutions, Vijayawada	10260	Spoil Lifting completed

- The Forest Department made an observation that the user agency (Polavaram Irrigation Project) shall demarcate on ground the forest area diverted at the project cost using four feet high RCC pillars, with each pillar inscribed with serial number, forward and backward bearings and distance between two adjacent pillars as it is observed that the user agency i.e., Polavaram Project authority failed to demarcate the forest area diverted for Polavaram right canal.
- The Joint Committee has observed that the Water Sources Department (Polavaram Irrigation Project) has granted permissions to various Departments / Agencies /Individuals for lifting of the spoil from the diverted forest land with prior approval from the Competent Authorities.

5.3. Excavation in Non-Forest Lands

The Sub-Collector and Sub-Divisional Magistrate, NTR District vide Letter No. Rc A1/1058/2022 dated 05.05.2023 observations (**Annexure-VII**) has submitted the following:

- As per orders of the Hon'ble Tribunal Joint team, conducted field inspections and found some illegal mining and transportation is being carried out in and around Vijayawada Sub Division, hence a meeting was conducted with the Commissioner, Municipal Corporation, Vijayawada, Sub Collector, Vijayawada, DD mines and the Tahsildar, Vijayawada Rural on digging of gravel / soil.
- It is further submitted that the Asst. Director of Mines & Geology, Vijayawada has reported that some illegal excavation and transportation of Gravel was there in Kothuru, Thadepalli and Vemavaram Villages, Vijayawada Rural Mandal and the illegal excavation and transportation of Gravel was stopped and no machinery and vehicles found working in the areas concerned at the time of inspection. On 16.12.2022 the Forest Range Officer, Forest Beat Officer (KotturuTadepalli Beat), Vijayawada Section and Range have verified Forest boundaries and declared that there are no illegal excavation and transportation of Gravel from the Forest Land.
- The Asst. Director, Mines & Geology, Vijayawada further reported that the joint inspection team has identified 20 illegal gravel pits in survey numbers 35, 36, 40, 41, 45, 227 in Kothuru Village of Vijayawada Rural Mandal. The Surveyor, O/o. Asst. Director, Mines & Geology, Vijayawada had taken measurements on illegal excavated pits for a quantity of 4,22,184 Cum of Gravel. The Village Revenue Officer and Village Revenue Assistant have confirmed the illegally excavated pits falling in Revenue Survey numbers & Sub Divisions wise with extent. At the time of Survey & Inspection it was noticed that excavated pits were uneven and some pits were water logged. Details are as follows:

S.No	Name & Addresses of the Pattadar	Extent of Pattadar Land (In Acres)	Name and Addresses of the illegal extractor and transporter	Excavated Quantity in Cum
40/4	BodduBalakoti, S/o Kotaiah,R/o Velagaleru (V), G.Konduru (M)	1.26	M/s Mega Engineering and Infrastructure Ltd., D.No.59-13-34, Gayathrinagar,Vijayawada urban, NTR District, Pin-520008	103708.08
40/5	Boddu Nagesh, S/o Nallaiah,R/o Velagaleru(V), G.Konduru(M).	0.82		
40/7	GaddeThirupathamma,W/o Lingaraju,R/o Kondapalli(V),	0.97		
40/8	Ibrahimpattanam(M).	0.83		
35/F	Vemuri Samuel, R/o Velagaleru(V), G.Konduru(M)	0.87	M/s Mega Engineering and Infrastructure Ltd., D.No.59-13-34, Gayathrinagar,Vijayawada Urban, NTR District, Pin-520008	55487.6
35/F	KoppulaPrakasha Rao, S/o Raghava, Velagaleru(V), G.Konduru(M)	0.86		
35/G	BodduGopalam, S/o Nallaiah, R/o Velagaleru(V), G.Konduru(M)	0.8		
35/H	BodduBalakoti, S/o Kotaiiah,R/o Velagaleru (V), G.Konduru (M)	1.59		
35/E	BodduPeddaVenkateswara Rao, R/o Velagaleru (V), G.Konduru (M)	0.81	M/s Mega Engineering and Infrastructure Ltd., D.No.59-13-34, Gayathrinagar,Vijayawada Urban, NTR District,Pin-520008	41230.4
35/I	Boddu Nagesh, S/o Nallaiah, R/o Velagaleru(V),G.Konduru (M)	0.1		
	BodduGopalam, S/o Nallaiah,R/o Velagaleru(V), G.Konduru(M)	0.18		
	Boddu Chinni, S/o Nallaiah,R/o Velagaleru(V), G.Konduru(M)	0.34		

36/C	BodduPeddaVenkateswaraRao,R/o Velagaleru (V), G.Konduru (M)	1.06	M/s Mega Engineering and Infrastructure Ltd., D.No.59-13-34, Gayathrinagar,Vijayawada Urban, NTR District,Pin-520008	2650.5
36/D		1.31		
36/E		1.34		
36/F	VemuriSamuel,R/o Velagaleru(V), G.Konduru(M)	1.11	M/s Mega Engineering and Infrastructure Ltd., D.No.59-13-34, Gayathrinagar,Vijayawada Urban, NTR District,Pin-520008	28495.2
	VemuriMoshe,S/o Raghavulu, Velagaleru(V), G.Konduru(M)	1.1		
36/G 1	SaripalliNakshathram,S/o Nageswararao, Velagaleru(V), G.Konduru(M)	0.57	M/s Mega Engineering and Infrastructure Ltd., D.No.59-13-34, Gayathrinagar,Vijayawada Urban, NTR District,Pin-520008	63652.4
36/J	DaramNaghabhushanam,S/o Veeraiah,,Velagaleru(V),G.Konduru(M)	0.85	M/s Mega Engineering and Infrastructure Ltd., D.No.59-13-34, Gayathrinagar,Vijayawada Urban, NTR District,Pin-520008	9963
	DaramKoteswaraRao,S/o Veeraiah, Velagaleru(V), G.Konduru(M)	1.23		
40/20	Gorre James, R/o Velagaleru(V), G.Konduru(M)	1.23	Pothuraju Madhava Rao, S/o Sessaiah, West side of Rice mill, Thadepalli(V), Vijayawada Rural (M)	9406.8
40/13	Kondapaneni Sekhar babu, Gollapudi(V), Vijayawada Rural(M)	1.65	Kondapaneni Sekhar babu, Gollapudi(V), Vijayawada Rural(M)	5508

40/14	DondapatiRajarathnam, Velagaleru(V), G.Konduru (M)	0.54	Pothuraju Madhava Rao, S/o Sessaiah, West side of Rice mill, Thadepalli(V), Vijayawada Rural(M)	11622
40/15		0.9		
40/25	Vemuri Narasimha Rao, Velagaleru(V), G.Konduru(M)	0.24	Pavuluri Nageswara Rao, S/o Devendra Rao, Pymalapalli area, Thadepalli (V), Vijayawada Rural(M)	12860
40/26		0.13		
40/27				
40/18	Mandadi Srinivasa rao, S/o Seetharamaiah, Jaggaihpeta (V&M)	0.75	Uyyuri Gopala Rao, S/o Venkateswara Rao, opposite of Masjid Thadepalli main village, Vijayawada Rural	31581
40/19		0.72		
40/28		0.97		
36/K	Redapangala Samuel, R/o Velagaleru(V), G.Konduru(M)	1.05	Parikala Srinivasa Rao, S/o Lakshmaiah, Thadepalli (V), Vijayawada Rural(M)	6840
36/l	RedapangalaGopaiah, R/o Velagaleru(V), G.Konduru(M)	1.75		
39/9	YerraguntaJakharaiyah, S/o Sambhaiah, R/o Not known	0.85	Pavuluri Nageswara Rao, S/o Devendra Rao, Pymalapalli area, Thade palli(V), Vijayawada Rural(M)	3718.8
39/8	AWD, Anadeenam	1.15	Pavuluri Nageswara Rao, S/o Devendra Rao, Pymalapalli area, Thade palli(V), Vijayawada Rural(M)	5801
227/1 7	ThadisettiNageswarao, S/o Veera Venkaiah, Thadepalli Main Village, Vijayawada rural (M)	1	ThadisettiNageswarao, S/o Veera Venkaiah, Thadepalli Main Village, Vijayawada rural (M)	6604.5

39/14	AWD, Anadeenam	0.28	Pothuraju Madhava Rao, S/o Sessaiah, West side of Rice mill, Thadepalli(V), Vijayawada Rural(M)	986.25
40/22	Chigurupalli Anjaiah, Velagaleru(V), G.Konduru(M)	0.5	Pothuraju Madhava Rao, S/o Sessaiah, West side of Rice mill, Thadepalli(V), Vijayawada Rural(M)	11850
40/23		0.29		
40/24		0.29		
40/24		0.29		
41/1	AWD, Anadeenam	0.05	Pothuraju Madhava Rao, S/o Sessaiah, West side of Rice mill, Thadepalli(V), Vijayawada Rural(M)	5813.25
41/2		0.65		
41/5	Maladi Moshe, S/o Benjaiah, Velagaleru(V), G.Konduru(M)	1.7	Pavuluri Nageswara Rao, S/o Devendra Rao, Pymalapalliarea, Thadepalli(V), Vijayawada Rural(M)	5040
41/6		2.5		
41/7	Shaik Naudabhi, W/o Ali, Velagaleru(V), G.Konduru(M)	1.45		

- The Asst. Director of Mines and Geology, Vijayawada also reported that they have inspected in Tadepalli and Vemavaram Villages and identified 11 illegal gravel pits in Survey numbers 225, 256, 260 of Tadepalli Village and 147, 148 of Vemavaram Village. The details of Illegal Mining in Tadepalli Village of Vijayawada Rural Mandal as follows.

S.No	Name & Addresses of the Pattadar	Extent of Pattadar Land (In Acres)	Name and Addresses of the illegal extractor and transporter	Excavated Quantity in Cum
256/3	Thalagada Deevi Venkateswara Rao, Thadepalli main(V), Vijayawada Rural(M)	0.99	Pothuraju Madhava Rao, S/o Sessaiah, West side of Rice mill, Thadepalli(V), Vijayawada Rural(M)	5550
256/4		0.99		
260/10		0.84		
255/7	Jatavathu Marvani, W/o Rajallu, Lambadit handa, Thadepalli main (V), Vijayawada Rural(M)		Pothuraju Madhava Rao, S/o Sessaiah, West side of Rice mill, Thadepalli(V), Vijayawada Rural(M)	4575
260/4		1.8		2415

260/ 25	VishalavathuHanuma, Lambadithanda, Thadepalli main (V), Vijayawada Rural(M)	1	Pothuraju Madhava Rao, S/o Sessaiah, West side of Rice mill, Thadepalli(V), Vijayawada Rural(M)	7419.7
260/ 28	VishalavathuRamudu, S/o Saumya, Lambadi thanda, Thadepalli main (V), Vijayawada Rural(M)	0.89	Uyyuri Gopala Rao, S/o Venkateswara Rao, opposite Thadepalli main village, Vijayawada Rural	23098.5
260/ 29		0.89		4935
260/ 34	VishalavathuPeddamudu, Lambadi thanda, Thadepalli main (V), Vijayawada Rural(M)	1.5		
260/ 35	Bonthuchandraiah, Thadepalli(V), Vijayawada Rural(M)	0.42	BodduPrakashaRao, S/o BodduGopalam, Pymalapalli area, Thadepalli main(V), Vijayawada Rural(M)	
260/ 16	KothapalliJhanshi, W/o Sreedhar, Water Plant, Vemavaram, Vijayawada Rural(M)	1.31		

- The details of Illegal Mining in Vemavaram Village of Vijayawada Rural Mandal as follows.

S.No	Name & Addresses of the Pattadar	Extent of Pattadar Land (In Acres)	Name and Addresses of the illegal extractor and transporter	Excavated Quantity in Cum
147/6	Chappidi Bhaskar Rao, S/o Kotaiah, Pymalapalli area, Thadepalli main(V), Vijayawada Rural(M)	0.23	Chappidi Ravi Varma, S/o Lakshmaiah,, Pymalapalli area, Thadepalli main(V), Vijayawada Rural(M) & Pavuluri Nageswara Rao, S/o Devendra Rao, Pymalapalli area, Thadepalli(V), Vijayawada Rural(M)	52925
	ChappidiKutumbhaRao, S/o Kotaiah, Pymalapalli area, Thadepalli main(V), Vijayawada Rural(M)	0.85		

147/2A	Kolanta Bhagya, R/o Not known,PavuluriRajesh,S/o Jeevarathnam,Pymalapalli area,Thadepallimain(V),Vijayawada Rural(M)	0.23	Chappidi Ravi Varma,S/o Lakshmaiah,,Pymalapalli area,Thadepallimain(V), Vijayawada Rural(M) &Povuluri Nageswara Rao,S/o Devendra Rao, Pymalapalliarea,Thadepalli(V), Vijayawada Rural(M)	46812.5
147/2B	KoppalaAyyanna, S/o Prakash Rao, Thadepalli main(V),Vijayawada Rural(M)	0.85		
148/2	KundaLakshmaiah,Thadepalli (V), Vijayawada Rural (M)	1.03	Chappidi Ravi Varma, S/o Lakshmaiah, Pymalapalli area, Thadepalli main(V), Vijayawada Rural(M) &Pavuluri Nageswara Rao,S/o Devendra Rao, Pymalapalliarea,Thadepalli (V), Vijayawada Rural(M)	59321
	Chebrolu Suri, Thadepalli (V), Vijayawada Rural M	0.51		
148/4	PavuluriSomaiah, Pymalapalli area, Thadepalli main(V), Vijayawada Rural M	1.36		
148/5	Donthamala Venkaiah, Society Road, Thadepalli (V), Vijayawada Rural(M)	1.27		
	KanchumurthyRamu, S/o Gopala Rao, Addresses: not known.	0.64		
148/6	PavuluriChittemma, W/o Devendra Rao, Pymalapalli area, Thadepalli main(V), Vijayawada Rural(M)	0.22		
	Pattaland	0.68		
148/7	PavuluriChittemma W/o Devendra Rao, Pymalapalli area, Thadepalli main(V), Vijayawada Rural(M)	0.86	Chappidi Ravi Varma, S/o Lakshmaiah, Pymalapalli area, Thadepalli main(V), Vijayawada Rural(M) &Pavuluri Nageswara Rao,S/o Devendra Rao, Pymalapalliarea,Thadepalli (V), Vijayawada Rural(M)	252992

148/8	PavuluriJeevarathnam,S/o Devendra Rao, Pymalapalli area, Thadepalli main(V), Vijayawada Rural(M)	0.49		
	KopuulaGanapathi,S/o Prakasha Rao, Pymalapalli area, Thadepalli main (V), VijayawadaRural(M)	0.17		
	Kopuula Ravi, S/o Prakasha Rao, Pymalapalli area, Thadepalli main(V), Vijayawada Rural(M)	0.16		
	KopuulaAyyanna, S/o Prakasha Rao, Pymalapalli area, Thadepalli main(V), Vijayawada Rural(M)	0.16		
148/10	Ponakala Raghava swamy, R/o Padamata, Vijayawada.	0.6		

- Further, the Asst. Director of Mines and Geology, Vijayawada has reported that previously the DVS team inspected the temporary permission area issued by the ADM&G, Vijayawada in favour of M/s IRP Infratech Pvt.Ltd and found the irregular excavations throughout the TP area. One irregular working pit is found. Further, the team is of the opinion that the TP Holder encroached to the Southern side of the TP area for a quantity of 3825 cum of Gravel. Further, one fresh working pit was noticed in Polavaram canal gattu, which is located to the East of KothuruTadepalli Village at a distance of 600 mts. There is one temporary permit area issued by the ADM&G, Vijayawada in favour of Sri Karrem Khan Located chainage from Km 167.000 to Km 167.040 on left side of PIPRMC of Tadepalli Village, Vijayawada Rural mandal. There is no men and machinery at TP Area, hence the team has observed irregular excavations throughout the TP area. One irregular working pit is found.
- It is further submit that the Tahsildar, G. Konduru has reported that the illegal mining is going on in the survey numbers 501-2,504-4E, 508-A, 508-D, 509-1,509-3C1, 509-3C2, 509-3F, 509-H, 509-3B, 510-3B, 510-3D, 510-3E, 510-3F, 511-5C,5D,3B, 511-4, 511-5E, 512-B, 512-F, 512-G, 512-H, 512-I, 512-J, 512-H, 512-L, 520-I, 520-J, 520-K, 521-E, 521-F, 521-G, 521-I, 522-E, 523-D, 523-E, 523-H, 523-I, 524-B, 524-C, 524-D, 524-F, 524-G, 524-H, 524-I, 524-J, 524-K, 525-A, 525-D, 525-F, 525-E, 525-H, 525-I, 522-A, 522-C, 523-M of Velagaleru Village in G.Konduru Mandal and some of the assigned lands are covered in illegal mining and necessary action will be taken under POT Act. The details of Illegal Mining in Velagaleru Village of G.Konduru Mandal as follows.

R.S.No	Name address of the Pattadar	Extent of Pattadar in Ac Cts	Name and address of the Illegal Extractor and transporter	Volume in Cubic meters
501-2	Sri Late MocharlaKoteswara Rao S/o Seshaiiah Kolletigudem, Velagaleru Village	0.06	Sri Challagundla Ajay S/o Anjaiah Velagaleru Village	10301.80
511-5C,5D,3B		0.67		5013.50
501-2	Patta Land			
509-3B	Pattadar not identified	0.27	Not identified	2732.50
504-4E	MendemAdiiah, S/o Bikshalu Kolletigudem, Velagaleru Village	0.14	Sri Challagundla Ajay S/o Anjaiah Velagaleru Village	850.50
524-G		0.56	Not identified	9290.60
509-H		0.19	Sri Challagundla Ajay S/o Anjaiah Velagaleru Village	1153.50
524-H	BodduKoteswramma, S/o Adiih Kolletigudem, Velagaleru Village	0.72	Not identified	6556.50
508-A	Sri Saripalli Ravi S/o John Kolletigudem, Velagaleru Village	0.81	Not identified	5408.70
524-A		0.17	Not identified	1032.00
508-D	Sri Tullumalli John Suvarna Alankar Rao S/o Ishmail address not known	0.75	Not identified	5766.50
524-K		0.38	Not identified	3076.00
509-1	Sri Konda Mariyamma S/O Rambabu Kolletigudem, Velagaleru Village	0.87	Sri Challagundla Ajay S/o Anjaiah Velagaleru Village	6161.75
509-3C1	Sri BodduPakeeru S/o Sanjeeva Rao Kolletigudem, Velagaleru Village	1.08	Sri Dullapaalla Devendra Rao Pamulakaaluva P.Nainavaram Vijayawada Rural	8742.00
509-3C2				

509-3F	Sri KonadaPitchaiah Late S/o Appaiah Kolletigudem, Velagaleru Village	1.07	Sri Dullapaalla Devendra Rao Pamulakaaluva P.Nainavaram Vijayawada Rural	9785.80
510-3B		0.80		8192.14
510-3D	Sri BodduGopaiah S/o Daanaiah Kolletigudem, Velagaleru Village	1.15	Sri Dullapaalla Devendra Rao Pamulakaaluva P.Nainavaram,Vija yawada Rural	15125.50
510-3E	Sri Konda Abbaiah S/o Prasad Kolletigudem, Velagaleru Village	0.77	Sri Challagundla Ajay Velagaleru Village	10376.28
	Sri China Venkateswara Rao S/o Prasad Kolletigudem, Velagaleru Village			
	Patta Land			
510-3F	Patta Land	0.46	Not identified	5139.12
511-4	Sri Nemalakanti Daniel S/o Kotaiah Kolletigudem, Velagaleru Village	0.58	Sri Dullapaalla Devendra Rao Pamulakaaluva P.Nainavaram,Vija yawada Rural	2464.35
521-I		0.73		5908.00
522-C		0.22		Not identified
511-5E	Patta Land	0.58	Not identified	5163.40
512-B	Sri SaripalliKotaiah S/o Rosayya Kolletigudem, Velagaleru Village	1.19	SK. Bhasha Vijayawada	17096.80
512-F		0-96		13597.50
512-G	Sri BodduNallaih S/o Daanaiah Kolletigudem, Velagaleru Village	0.68	Sri Dullapaalla Devendra Rao Pamulakaaluva P.Nainavaram Vijayawada Rural	15226.60
512-H	Sri BodduNallaih S/o Danaiah Kolletigudem, Velagaleru Village and Pattadar not identified	0-56		7931.00

512-I	Sri BodduNallaih S/o Daanaiah Kolletigudem, Velagaleru Village	0.68	Sri Dullapaalla Devendra Rao Pamulakaaluva P.Nainavaram,Vija yawada Rural	11145.60
512-J		0.62		10663.25
512-J	Sri KukkalaSivaiah S/o Gopaiah Kolletigudem, Velagaleru Village	0.83	Sri Challagundla Ajay S/o Anjaiah Velagaleru Village	12764.20
512-L	Pattadar not identified	0.57		9343.35
520-I	Sri Duba Vamsi Krishna S/o China Venkateswararao Mudiraj Bazar, Velagaleru	0.95	Not identified	13714.05
	Sri Duba Srinivasa Rao S/o Narasihmam Mudiraj Bazar, Velagaleru		Not identified	
520-J	Sri Duba Vamsi Krishna S/o China Venkateswararao Mudiraj Bazar, Velagaleru	1.15	Not identified	16428.62
	Sri DubaPedaVenkateswar aao S/o Narasihmam MudirajBazar,Velagaler u		Not identified	
520-K	Sri DubaPedaVenkateswar aao S/o Narasihmam MudirajBazar,Velagaler u	0.92	Not identified	13142.19
	Sri Duba Nageswara Rao S/o Veeraraaghavaiah MudirajBazar,Velagaler u		Not identified	
521-E	Sri Duba Nageswara Rao S/o Veeraraaghavaiah MudirajBazar,Velagaler u	0.70	Not identified	10000.49

521-F	Sri Duba Nageswara Rao S/o Veeraraaghavaiah Mudiraj Bazar, Velagaleru	0.06	Not identified	923.40
521-G	Sri Duba Nageswara Rao S/o Veeraraaghavaiah Mudiraj Bazar, Velagaleru and Pattadar not identified	1.87	Not identified	29515.20
522-E	Patta Land	0.64	Not identified	9194.50
523-B	Sri SaipalliRaaghavulu S/o Paramaiah Kolletigudem, Velagaleru Village	2.12	Sri Dullapaalla Devendra Rao Pamulakaaluva P.Nainavaram Vijayawada Rural	34316.00
523-E	Sri GonigeBujji S/o Rama Swamy Kolletigudem, Velagaleru Village	0.51	Sri Dullapaalla Devendra Rao Pamulakaaluva P.Nainavaram Vijayawada Rural	6811.20
523-H1	Sri ChallagundaSambaiah S/O Anjaiah Velagaleru Village	1.62	Sri Challagundla Ajay S/o Anjaiah Velagaleru Village	18094.56
	Sri Challagunda Srinivasa rao S/o Rama Swamy, Velagaleru Village			
523-5	Sri seetaakula Rama Swamy S/o Subbayya Mudiraj Bazar, Velagaleru	1.94	Sri Challagundla Ajay S/o Anjaiah Velagaleru Village	8699.70
524-B	Sri Ganjipitchaiah S/o Subbayya Kolletigudem, Velagaleru Village	3.36	Sri Dullapaalla Devendra Rao Pamulakaaluva P.Nainavaram Vijayawada Rural	25428.26
	Sri GanjiKantaiah Late S/o Subbayya Kolletigudem, Velagaleru Village			

524-C	Sri GanjiPitchaiah S/o Subbayya Kolletigudem, Velagaleru Village	0.60	Sri Dullapaalla Devendra Rao Pamulakaaluva P.Nainavaram, Vijayawada Rural	6070.00
524-B	Sri KonadaAbbayya Late Kolletigudem, S/o Prasad Velagaleru Village	1.04	Not identified	9468.00
	Sri Konda China Venkateswara Rao S/o Prasad Kolletigudem, Velagaleru Village			
524-F	Sri Nunna Pandu Ranga Rao S/o Jangam Yadavulla Bazar, Velagaleru Village	0.34	Not identified	5504.00
525-D	Sri Nunna Pandu Ranga Rao S/o Jangam Yadavulla Bazar, Velagaleru Village	1.01	Not identified	15121.90
525-F		0.91	Not identified	14732.00
524-I	Sri Konda Nagesh Late S/o Appaiah Kolletigudem, Velagaleru Village	0.52	Not identified	4734.00
525-H	Sri Konda Nagesh Late S/o Appaiah Kolletigudem, Velagaleru Village	0.82	Not identified	11151.84
525-I	Sri Konda Nagesh Late S/o Appaiah Kolletigudem, Velagaleru Village	0.73	Not identified	9630.04
525-E	Sri Ganji Babu rao S/o Pitchaiah Kolletigudem, Velagaleru Village	1.21	Not identified	24240.15
	Sri PrattipatiRamdasu S/o Subba Rao Kavuluru ,G.konduru Mandal			

522-A	Sri Mikkili Sunil S/o Lakshmaiah Kolletigudem, Velagaleru Village	0.10	Not identified	445.50
523-M	Sri Konda Raghavaih Kolletigudem, Velagaleru Village	0.08	Not identified	1458.00

6.0. Remedial Actions Initiated by Authorities:

The following remedial actions initiated by various Authorities are as follows:

- The Collector, NTR District, Vijayawada has conducted a meeting on 29.04.2023 on illegal mining and transportation of spoil on Polavaram Irrigation Project Right main canal and other areas with the following officials,
 1. Sub Collector, Vijayawada,
 2. Assistant Commissioner of Police, Vijayawada,
 3. Executive Engineer, Irrigation Department (Polavaram),
 4. Tahsildars, Vijayawada Rural & G.Konduru,
 5. Forest Range Officer, NTR District,
 6. Assistant Director, Mines & Geology, Vijayawada,

during the meeting the Collector, NTR District has directed the Executive Engineer, Irrigation (Polavaram), Vijayawada to establish Check Posts at required places and also instructed to post the Revenue, Police and Irrigation officials. Further, instructed that the mining activities in all areas should be carried out only during day time in stipulated time periods and to strictly prohibit the mining activities at night time and the departments concerned file FIRs on the persons involved in the illegal mining and transportation under relevant sections.

- Further, the Collector, NTR District, Vijayawada has constituted the Task Force Teams at Divisional and Mandal Levels. The Divisional Level Team constituted with
 1. The Sub Collector, Vijayawada,
 2. The Assistant Commissioner of Police, Vijayawada West,
 3. The Assistant Commissioner of Police, Mylavaram,
 4. The Executive Engineer, Irrigation Department (Polavaram),
 5. The District Transport Commissioner,
 6. The Deputy Director of Mines & Geology, NTR District,
 7. The Forest Range Officer, Vijayawada.

- The Mandal Level Team constituted with Tahsildars, SHOs, Royalty Inspector in DVS, Vijayawada, the Assis-tant Executive Engineers, Deputy Range Officer, Vijayawada.
- The Collector, NTR District has directed all the above departments to work in coordination and ensure illegal mining activities and transportation should not be carried out along the bunds of Polavaram Right main Canal, KothuruTadepalli Reserve Forest Area, Jakkampudi, Velagaleru, Pathapadu areas and protect the Government Properties.
- The above teams were constituted separately by the departments i.e., Revenue, AD, Mines & Geology, Vijayawada, Forest, Irrigation for monitoring on illegal mining areas in Vijayawada Rural and G.Konduru Mandals. On Revenue side 3 teams were constituted with the Village Revenue Officer & Village Revenue Assistants. Further, letter was addressed to the Commissioner of Police, Vijayawada through the Collector, NTR District, Vijayawada with a request to de-pute Police personnel shift wise at main points to curb illegal mining in Vijayawada Sub Division.
- The AD, Mines & Geology, Vijayawada had issued Show cause and demand notices to all illegal extractors and transporters who were involved in the illicit excavation and transportation of gravel in the respective areas of Kothuru, Tadepalli, Vemavaram and Velagaleru villages, Vijayawada Rural Mandal, NTR District under Rule,26 of the APMMC Rules, 1966 and latest amendments thereon. Thus, the pro-cess of action has been initiated by the Mines & Geology Department.
- Steps are being taken by the District Administration with various departments i.e., Revenue, Forest, Irrigation, Mines and Geology in coordination with each other to curb illegal mining in Vijayawada Division.
- The Forest Department made an observation that the user agency (Polavaram Irrigation Project) shall demarcate on ground the forest area diverted at the project cost using four feet high RCC pillars, with each pillar inscribed with serial number, forward and backward bearings and distance between two adjacent pillars as it is observed that the user agency i.e., Polavaram Project authority failed to demarcate the forest area diverted for Polavaram right canal.
- The Integrated Regional Office, MoEF & CC, Vijayawada recommended for levying of Environmental Compensation to the violators involved in illegal extraction of gravel, clay and boulders from the villagers specified in the Joint Committee Report. Therefore, the amount collected may be utilized for restoration of excavated area.
- The Integrated Regional Office, MoEF & CC, Vijayawada also recommended that the violators involved in illegal extraction may approach Competent Authority for obtaining Environmental Clearance for continuation of mining activity (if any) as per Environmental Protection Act, 1986 and subsequent amendments.

7.0. Conclusions of the Joint Committee:

1. The State Environment Impact Assessment Authority (SEIAA), Ministry of Environment, Forests & Climate Change had not issued Environmental Clearances to the individuals as mentioned in the application filed before the Hon'ble N.G.T.
2. The Andhra Pradesh Pollution Control Board had not issued Consent Orders to the individuals whose names were mentioned by the applicant in the application filed before the Hon'ble N.G.T.
3. No records of granting Environmental Clearance and Consent Orders to the locations specified in this report for excavations of gravel / clay / boulder are available.
4. No illegal excavation of the gravel in the forest areas except the excavation in diverted forest land for the Polavaram Right Main Canal.
5. Forest Department also denied the allegation made in Para No.7 of the application that the Government officials are allowing private respondents to carry out extraction of gravel, clay and boulder in and around Kothuru RF area by cutting trees and removing the soil cover. The Forest Department affirmed that they have not allowed private respondents for the above alleged activities in Kothuru RF area.
6. As per the records of the Forest department, no permission / NOC were obtained from the concerned officials i.e., Divisional Forest Officer, NTR Division, Vijayawada.
7. The Water Sources Department (Polavaram Irrigation Project) had granted permissions to various Departments / Agencies /Individuals for lifting of the spoil from the diverted forest land with prior approval from the Competent Authorities.
8. The excavation / mining of gravel has been done along the forest boundary of Kothuru-Tadepalli reserve forest, in the Zyroithi lands / assigned lands mentioned supra under private occupation in the village of KothuruTadepalli, Jakkampudi, Vemavaram and Nainavaram villages of Vijayawada Rural Mandal.
9. Steps are being initiated by the District Administration with various departments i.e., Revenue, Forest, Irrigation, Mines and Geology in coordination with each other to curb illegal mining in Vijayawada Division duly following the course of law.
10. The AD, Mines & Geology, Vijayawada had issued Show cause and demand notices to all illegal extractors and transporters who were involved in the illicit excavation and transportation of gravel in the respective areas of Kothuru, Tadepalli, Vemavaram and Velagaleru villages, Vijayawada Rural Mandal, NTR District under Rule,26 of the APMMC Rules, 1966 and latest amendments thereon. Thus, the process of action has been initiated by the Mines & Geology Department.

11. The Joint Committee requested the Hon'ble NGT, Principal Bench may kindly impose Environmental Compensation to the violators involved in illegal extraction of gravel, clay and boulders from the villagers specified in the Report. Therefore, the amount collected may be utilized for restoration of excavated area.
12. It recommended that the violators involved in illegal extraction may approach Competent Authorities for obtaining necessary clearances viz., Mine Lease, Environmental Clearance, Consent Orders, etc for continuation of mining activity (if any).
13. The Forest Department made an observation that the user agency (Polavaram Irrigation Project) shall demarcate on ground the forest area diverted at the project cost using four feet high RCC pillars, with each pillar inscribed with serial number, forward and backward bearings and distance between two adjacent pillars as it is observed that the user agency i.e., Polavaram Project authority failed to demarcate the forest area diverted for Polavaram right canal.

8.0. Additional Information:

- During inspection of Joint Committee, the violators had created hurdles to the Committee by deep digging of approach roads. The photographs are as follows:



In view of the above facts, the Hon'ble NGT (PB) may issue appropriate orders(s) / direction(s), as deemed fit.

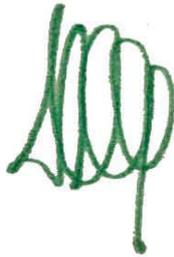
Report dated.19.05.2023



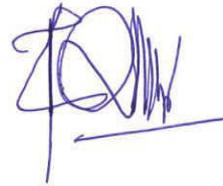
Dr. Suresh Babu Pasupuleti
Scientist 'D', MoEF & CC,
Integrated Regional Office (IRO),
Vijayawada.



Smt. Adithi Singh, I.A.S.
Sub-Collector,
Vijayawada.



Sri A. Trimurthulu Reddy,
DFO Flying Squad, Rajahmundry.



Sri T. Prasada Rao,
EE, APPCB, RO,
Vijayawada.

Item No. 1

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid VC Option)

Original Application No. 53/2023

Pilli Surendra Babu

...Applicant

Versus

Union of India & Ors.

...Respondents

Date of hearing: 10.02.2023

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicant: Mr. Paleti V. R. Maheswararao, Advocate (through VC).

ORDER
APPLICATION IS UNDER SECTIONS 14 AND 15 OF THE NATIONAL
GREEN TRIBUNAL ACT, 2010.

1. The present application has been filed under sections 14 and 15 of the National Green Tribunal Act, 2010 complaining about illegal mining of gravel, clay and boulder being carried out in and around Kotturu Reserve Forest Area, Vijayawada Rural Mandal, NTR District, Andhra Pradesh with prayer for directions to the respondents to stop the illegal mining and restore the area. The applicant has averred that the mining activities are illegally carried out by private respondents without any environmental clearance or consent to operate or permissions from other Authorities and the MoEF & CC and the said activities have already caused great damage to the environment.

-2-

2. *Prima facie*, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010.

3. Let notices alongwith copies of the application and documents attached therewith be issued to the respondents requiring them to file their response/ reply to the allegations made in the application within two months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

4. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of Regional Office, MoEF & CC at Chennai, PCCF (HoFF), Government of Andhra Pradesh, State PCB and District Magistrate, Vijayawada and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representatives of the concerned project proponents, verify the factual position and take appropriate remedial action by following due course of law and giving opportunity of being heard to the project proponents. The State PCB will be the nodal agency for coordination and compliance.

5. Factual and Action taken Report may also be submitted within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

6. List for further consideration on 12.05.2023.

7. A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to the Regional Office,

O. A. No. 53/2023

Pilli Surendra Babu Vs. Union of India & Ors.

-3-

MoEF & CC at Chennai, PCCF (HoFF), Government of Andhra Pradesh, State PCB and District Magistrate, Vijayawada by e-mail for compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

February 10, 2023

AG

Photographs taken at the excavated sites during inspections of Joint Committee on 20.03.2023 and 21.04.2023

































GOVERNMENT OF ANDHRA PRADESH
FOREST DEPARTMENT

From
Dr. A. Trimurthulu Reddy,
Divisional Forest Officer,
Flying Squad Division,
Rajamahendravaram.

To
The Environmental Engineer,
Pollution Control Board,
Regional Office, Vijayawada.

Rc.no.21/2023 FSD Dated: 28.04.2023.

Sir,

Sub:- APPCB-RO-VJA-Implementation of the Hon'ble N.G.T Orders issued in O.A.no.53 of 2023 – site visit proposed onwards by the joint Committee constituted by the Hon'ble N.G.T and to submit factual report on illegal gravel mining being carried-out in Kottur Reserve Forest Area, Vijayawada Rural (M), NTR District – Report submission of – Reg.

- Ref:-
- 1 Prl.CCF&HoFF, AP, Guntur Rc.No. EFS02-19043/3/2023/Vig-2 Dt. 07.03.2023 communicated by CCF, Rajahmundry Circle, Rajamahendravaram Rc.no. 735/2023/D1 Dt. 13.03.2023.
 - 2 APPCB-RO, Vijayawada, Lr.no.O.A.no.53/PCB/RO-VJA/2023-1440 dt. 10.03.2023 (by mail on 10.03.2023).
 - 3 This Office Rc.no.21/2023 FSD date: 17.03.2023.
 - 4 APPCB-RO, Vijayawada, Lr.no.O.A.no.53/PCB/RO-VJA/2023-06 dt. 03.04.2023 (by mail on 04.04.2023).
 - 5 DFO, NTR Division, Vijayawada Rc.no.1557/2022/TO, dt.13.04.2023.
 - 6 APPCB-RO, Vijayawada, Lr.no.O.A.no.53/PCB/RO-VJA/2023-28 dt. 14.04.2023 (by mail on 15.04.2023).
 - 7 Prl.CCF&HoFF, AP, Guntur Rc.No. EFS02-19043/3/2023/Vig-2 Dt. 13.04.2023

-///-

Adverting to the subject cited above and in compliance to the reference 1st and 7th cited, it is submitted that Divisional Forest Officer, Flying Squad Division, Rajamahendravaram being a member of the Joint Committee as constituted by the guidelines of the Hon'ble National Green Tribunal Bench, New Delhi vide O.A.No.53/2023, in co-ordination with the other members of the committee and as per the schedule given by the Environmental Engineer, Pollution Control Board, Vijayawada vide references 2nd, 4th and 6th cited, as the nodal agency, inspected the alleged areas of illegal gravel mining in Vijayawada Rural (M) in the presence of the petitioner and Advocate represented on behalf of the petitioner. The committee

visited the areas and enquired to the facts with the public, concerned Revenue and Forest Officials on 20.03.2023, 28.03.2023 and 21.04.2023. The petitioner and Advocate were also attended to Joint inspection on 20.03.2023 and 21.04.2023.

Further, it is submitted that, vide reference 3rd cited above, the Divisional Forest Officer, Flying Squad Division, Rajamahendravaram addressed a letter to the District Forest Officer, NTR Division, Vijayawada for a detailed note on the above subject matter. For this the District Forest Officer, NTR Division, Vijayawada furnished a detailed report vide reference 5th cited above basing on his field verification on 06.01.2023 by denying all the averments made by the applicant in O.A no. 53/2023 against Forest Department in the form of para wise remarks.

The parawise remarks furnished by the District Forest Officer, NTR Division, Vijayawada is reproduced as follows:

In para No.1 of the O.A. the Applicant has stated that illegal mining of gravel, clay and boulder being carried out in and around Kotturu Reserve Forest Area, Vijayawada Rural Mandal, NTR District, Andhra Pradesh without any permission/consent/ Environment clearance from the Ministry of Environment, Forest & Climate Change and State Pollution Control Board. The applicant further alleged that the said illegal mining is being carried out by the following private parties.

- a) Pasupuleti Srinivasarao carrying illegal mining activities in RS No.256 of KothuruTadepalli village, Vijayawada Rural.
- b) Khan carrying illegal mining in RS No.256 in Kothuru Tadepalli village, Vijayawada Rural
- c) Pothuraju Madhav, S/o Seshagirirao carrying illegal mining in RS No.256 of KothuruTadepalli village, Vijayawada Rural.
- d) Kaleswari Ravi Carrying illegal mining in Jakkampudi village area, Vijayawada Rural.
- e) Pamuluri NageswaraRao carrying illegal mining in Vemavaram village of Vijayawada Rural.

- f) Dhulipalla Devendrarao carrying illegal mining in RS No.148 in limits of Nainavaram village area, Vijayawada Rural.

In this connection, District Forest Officer, NTR Division, Vijayawada reported that the Forest Range Officer, Vijayawada has submitted factual report duly inspecting the alleged areas, as follows:

Sl. No.	Content of the petition	Reply
a	Pasupuleti Srinivasarao carrying illegal mining activities in RS No.256 of Kothuru Tadepalli village, Vijayawada Rural.	No illegal mining is going on in the name of Pasupuleti SrinivasaRao in RS No.256 of Kothuru Tadepalli (v), Vijayawada Rural Mandal. However, RS No.256 is not forest land.
b	Khan carrying illegal mining in RS No.256 in Kothuru Tadepalli village, Vijayawada Rural.	The alleged quarrying location is 258 Meters distance from the Kothuru RF boundary. The location is not forest land, it is Revenue land. It was observed that the alleged quarry was done 2 years ago, at present quarrying is not going on. However, RS No.256 is not forest land.
c	Pothuraju Madhav, S/o Seshagirirao carrying illegal mining in RS No.256 of Kothuru Tadepalli village, Vijayawada Rural.	The alleged quarrying location is 258 Meters distance from the Kothuru RF boundary. The location is not forest land, it is Revenue land. It was observed that the alleged quarry was done 2 years ago, at present quarrying is not going on. However, RS No.256 is not forest land.
d	Kaleswari Ravi Carrying illegal mining in Jakkampudi village area, Vijayawada Rural.	No illegal quarry is going on in RS No.115 Jakkampudi (v) Vijayawada Rural (M) in the name of Kaleswari Ravi. In this connection it is to inform that an extent of 28.77 ha forest land in Comp. No.62 of Kothuru RF was diverted to Indira Sagar (Polavaram Project). Govt. of India, MoEF has accorded Stage-II permission during the year 2010 for the above said diversion of forest land.

e	Pamuluri NageswaraRao carrying illegal mining in Vemavaram village of Vijayawada Rural.	No illegal Mining is going on in Kothuru RF at Vemavaram (v) Vijayawada Rural Mandal. No permission was issued to Sri Pamuluri NageswaraRao.
f	Dhulipalla Devendrarao carrying illegal mining in RS No.148 in limits of Nainavaram village area, Vijayawada Rural	<p>No illegal Mining is going on in the name of Dulipalla DevendraRao in RS No.148 of P. Nainavaram (v) Vijayawada Rural Mandal.</p> <p>In this connection it is to inform that an extent of 20.07 ha forest land in Comp. No.61 of Adavinekkalam Extn-1 RF was diverted to Indira Sagar (Polavaram Project). Govt. of India, MoEF has accorded Stage-II permission during the year 2010 for the above said diversion of forest land.</p>

In Para No.6, the applicant stated that "no prior permission from MoEFCC for diversion of forest land for the purpose of any non forest activities (mining activities are non-forest activity) under Forest Conservation Act 1980 were obtained". In this connection, it is to inform that no forest land has been diverted for Mining activity in the petitioner mentioned locations.

In Para No.7, the applicant stated that the Government officials are allowing the private respondents to carry out the extraction of gravel, clay and boulder in and around the forests of Kotturu RF area by cutting trees and removing the soil cover, thus, there is ongoing illegal non-forest activity in forest land in the Kotturu RF area. In this connection, it is to inform that the averment of the applicant is false. Forest Department has not allowed the private respondents for the above alleged activities in Kotturu Reserve Forest area.

In Para No.11, the applicant alleged that "there are around 1000s of trips of gravel, clay and boulder being mined out and transported daily from these forest land and sold at heavy price on the market since one year. It is false allegation. No illegal mining of gravel, clay and boulder are carried out in the forest lands.

In Para No.16, the applicant has stated that he had sent complaints to various authorities but no action has been taken. In this connection, it is to inform that the complaint of the applicant has been communicated by the Prl.CCF&HoFF, AP, Guntur and CCF, Rajahmundry Circle, Rajamahendravaram to the District Forest Officer, NTR Division, Vijayawada and the contents of the complaint were enquired and submitted report.

OBSERVATIONS:

The committee constituted by the National Green Tribunal in O.A no. 53/2023 visited the alleged illegal gravel mined areas in presence of the petitioner and Advocate represented on behalf of the petitioner on 20.03.2023 and 21.04.2023 and the following observations are made.

An area of 48.84 ha., was diverted for the right main canal of Indirasagar (Polavaram) project as shown below in the Krishna Division vide G.O. ms no. 136 dt.09.08.2010.(copy enclosed).

Sl.no	Name of the R.F/F.B	Survey no.	Village	Comp.no	Area in Ha.
1	Adavinekkalam F.B-1, Bit-1	205	Pathapadu	061	5.12
2	Adavinekkalam F.B-1, Bit-2	101	P.Nainavaram	061	3.90
	Adavinekkalam F.B-1, Bit-3	101	P.Nainavaram	061	11.05
4	Kothuru R.F – Bit-4	Un-Surveyed	Jakkampudi	062	28.77
			Total:		48.84

The permissions were given to the user agency with the following conditions:

- The User Agency shall demarcate on ground the forest area diverted at the project cost, using four feet high RCC pillars, with each pillar inscribed with the serial number, forward and backward bearings and distance between two adjacent pillars.
- The User Agency shall take measures to protect flora and fauna in and around the project area.

It is submitted that, it is clearly evident that the User Agency i.e., concerned authorities of the Indirasagar Project (Polavaram) should take appropriate measures to safe guard the area diverted. But as per the field verification, it is observed that the User agency failed to demarcate the forest area on the ground by using four feet high RCC pillars inscribed with serial numbers; they are also responsible for safeguarding the area which was diverted. Hence the user agency held responsible for any illegal transport of soil from the diverted area.

Further it is observed that as alleged in the petition, there is no illegal excavation of the gravel in the forest areas, according to the forest boundaries by the concerned forest department staff as per their notification, however excavations/mining's of gravel have been observed along the forest boundary of Kothuru Tadopalli R.F in the Zyroithi lands/assigned lands mentioned supra, under private occupation in the village of Kothuru Tadopalli, Jakkampudi, Vemavaram and Nainavaram of Vijayawada Rural Mandal. A copy of relevant maps are submitted herewith.

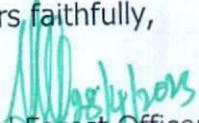
Regarding the above excavations in Zeroith and assigned lands, as per the enquiry there is no communication or any NOC obtained from the concerned forest officials i.e District Forest Officer, NTR Division, Vijayawada.

Hence necessary instructions may be issued to concerned authorities of Polavaram project to demarcate and safeguard the diverted areas. Further the Revenue and Mining authorities are requested to obtain permission or NOC prior granting any mining permissions adjoining or within 500 mts distance from the forest boundary, as per the guidelines of the G.O.Ms.no.163 dated. 16.11.2017.

This is submitted for favour of information and necessary action.

Encl: As above.

Yours faithfully,


Divisional Forest Officer,
Flying Squad Division,
Rajamahendravaram.

Copy submitted to the Prl. Chief Conservator of Forests, Head of Force, Andhra Pradesh, for favour of information.

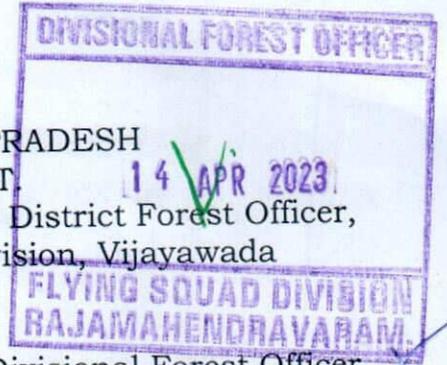
Copy submitted to the Chief Conservator of Forests, Rajahmundry Circle, Rajamahendravaram for favour of information.


Divisional Forest Officer,
Flying Squad Division,
Rajamahendravaram.

GOVERNMENT OF ANDHRA PRADESH
FOREST DEPARTMENT.

Rc.No. 1557/2022/TO
Dated 13-04-2023.

O/o the District Forest Officer,
NTR Division, Vijayawada



From
Sri AVSRK Appanna, SFS.,
District Forest Officer,
NTR Division, Vijayawada.

To
The Divisional Forest Officer,
Flying Squad Division,
Rajamahendravaram.

Sir,

Sub:-	Implementation of the Hon'ble NGT orders issued in OA No.53/2023 filed by Pilli Surendra Babu vs Union of India and Ors - Joint Committee constituted by the Hon'ble N.G.T. to submit factual report on illegal gravel mining being carried out in Kottur Reserve Forest Area, Vijayawada Rural (M), NTR District - Report submission of - Reg.	
Ref:-	1	The Divisional Forest Officer, Flying Squad Division, Rajamahendravaram Lr Rc.No.21/2023 FSD Dt. 17.03.2023.
	2	Prl.CCF & HoFF (FAC), AP, Guntur Rc.No. EFS02-19024/59/2022/Vig-1 Dt. 03.01.2023.
	3	CCF, Rajahmundry Circle, Rajamahendravaram Rc.no. 3908/2022/M10 Dt. 17.01.2023.
	4	Forest Range Officer, Vijayawada Report Rc. No. CP/2022/VJD, Dt. 08.12.2022.

-///-

Adverting to the reference 1st cited, Remarks on O.A.No.53/2023 filed by Pilli Surendra Babu before National Green Tribunal, New Delhi are furnished as hereunder.

The averments made by the applicant in O.A.No.53/2023 against the Forest Department are denied.

In para No.1 of the O.A. the Applicant has stated that illegal mining of gravel, clay and boulder being carried out in and around Kotturu Reserve Forest Area, Vijayawada Rural Mandal, NTR District, Andhra Pradesh without any permission/consent/Environment clearance from the Ministry of Environment, Forest & Climate Change and State Pollution Control Board. The applicant further alleged that the said illegal mining is being carried out by the following private parties.

- a) Pasupuleti Srinivasarao carrying illegal mining activities in RS No.256 of Kothuru Tadepalli village, Vijayawada Rural.
- b) Khan carrying illegal mining in RS No.256 in Kothuru Tadepalli village, Vijayawada Rural
- c) Pothuraju Madhav, S/o Seshagirirao carrying illegal mining in RS No.256 of Kothuru Tadepalli village, Vijayawada Rural.
- d) Kaleswari Ravi Carrying illegal mining in Jakkampudi village area, Vijayawada Rural.
- e) Pamuluri Nageswara Rao carrying illegal mining in Vemavaram village of Vijayawada Rural.
- f) Dhulipalla Devendraro carrying illegal mining in RS No.148 in limits of Nainavaram village area, Vijayawada Rural.

In this connection, it is to inform that the Forest Range Officer, Vijayawada has submitted factual report that the Deputy Range Officer inspected the location on 07.12.2022 and Forest Range Officer, Vijayawada has also inspected the location on 08.12.2022 and submitted the following observations. Copy of the report is enclosed.

Sl. No.	Content of the petition	Reply
a	Pasupuleti Srinivasarao carrying illegal mining activities in RS No.256 of Kothuru Tadepalli village, Vijayawada Rural.	No illegal mining is going on in the name of Pasupuleti Srinivasa Rao in Rs No.256 of Kothuru Tadepalli (v), Vijayawada Rural Mandal. However, RS No.256 is not forest land.
b	Khan carrying illegal mining in RS No.256 in Kothuru Tadepalli village, Vijayawada Rural.	The alleged quarrying location is 258 Meters distance from the Kothuru RF boundary. The location is not forest land, it is Revenue land. It was observed that the alleged quarry was done 2 years ago, at present quarrying is not going on. However, RS No.256 is not forest land.
c	Pothuraju Madhav, S/o Seshagirirao carrying illegal	The alleged quarrying location is 258 Meters distance from

	mining in RS No.256 of Kothuru Tadepalli village, Vijayawada Rural.	the Kothuru RF boundary. The location is not forest land, it is Revenue land. It was observed that the alleged quarry was done 2 years ago, at present quarrying is not going on. However, RS No.256 is not forest land.
d	Kaleswari Ravi Carrying illegal mining in Jakkampudi village area, Vijayawada Rural.	No illegal quarry is going on in RS No.115 Jakkampudi (v) Vijayawada Rural (M) in the name of Kaleswari Ravi. In this connection it is to inform that an extent of 28.77 ha forest land in Comp. No.62 of Kothuru RF was diverted to Indira Sagar (Polavaram Project). Govt. of India, MoEF has accorded Stage-II permission during the year 2010 for the above said diversion of forest land.
e	Pamuluri Nageswara Rao carrying illegal mining in Vemavaram village of Vijayawada Rural.	No illegal Mining is going on in Kothuru RF at Vemavaram (v) Vijayawada Rural Mandal. No permission was issued to Sri Pamuluri Nageswara Rao.
f	Dhulipalla Devendrarao carrying illegal mining in RS No.148 in limits of Nainavaram village area, Vijayawada Rural	No illegal Mining is going on in the name of Dulipalla Devendra Rao in RS No.148 of P. Nainavaram (v) Vijayawada Rural Mandal. In this connection it is to inform that an extent of 20.07 ha forest land in Comp. No.61 of Adavinekkalam Extn-1 RF was diverted to Indira Sagar (Polavaram Project). Govt. of India, MoEF has accorded Stage-II permission during the year 2010 for the above said diversion of forest land.

I have also inspected the above said locations on 06.01.2023 and found the above mentioned observations are correct, as the old cairns of Kothuru Reserve Forest are existed.

There are no allegations on the forest department in Para Nos.2 to 5.

In Para No.6, the applicant stated that "no prior permission from MoEFCC for diversion of forest land for the purpose of any non forest activities (mining activities are non-forest activity) under Forest Conservation Act 1980 were obtained". In this connection, it is to inform that no forest land has been diverted for Mining activity in the petitioner mentioned locations.

In Para No.7, the applicant stated that the Government officials are allowing the private respondents to carry out the extraction of gravel, clay and boulder in and around the forests of Kotturu RF area by cutting trees and removing the soil cover, thus, there is ongoing illegal non-forest activity in forest land in the Kotturu RF area. In this connection, it is to inform that the averment of the applicant is false. Forest Department has not allowing the private respondents for the above alleged activities in Kotturu Reserve Forest area.

In Para No.11, the applicant alleged that "there are around 1000s of trips of gravel, clay and boulder being mined out and transported daily from these forest land and sold at heavy price on the market since one year. It is false allegation. No illegal mining of gravel, clay and boulder are carried out in the forest lands.

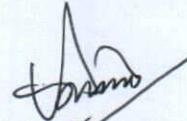
In Para No.16, the applicant has stated that he had sent complaints to various authorities but no action has been taken. In this connection, it is to inform that the complaint of the applicant has been communicated by the Prl.CCF&HoFF, AP, Guntur and CCF, Rajahmundry Circle, Rajamahendravaram vide reference 2nd and 3rd cited. In this connection, the Forest Range officer,

Vijayawada has enquired into the contents of the complaint and submitted report that the contents of the complaint petition are not correct. Accordingly a report has been submitted to the Chief Conservator of Forests, Rajahmundry Circle, Rajamahendravaram vide DFO, NTR Division, Vijayawada Rc.No.1560/2022/V1(i) dt. 07.02.2023. (Copy enclosed)

Hence the averments of the Applicant in this OA No.53 of 2023 are false. The maps and surveyed sketches pertains to forest land diversion in Kothuru and Adavinekkalam-I RFs for construction of Polavaram Canal are herewith enclosed.

This is for information and necessary further action.

Yours faithfully,

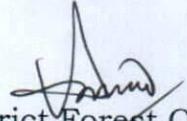


District Forest Officer,
NTR Division, Vijayawada.

lue
13.04.2023

Encl:- As above.

Copy submitted to the Chief Conservator of Forests, Rajahmundry Circle, Rajamahendravaram for favour of kind information and necessary action.

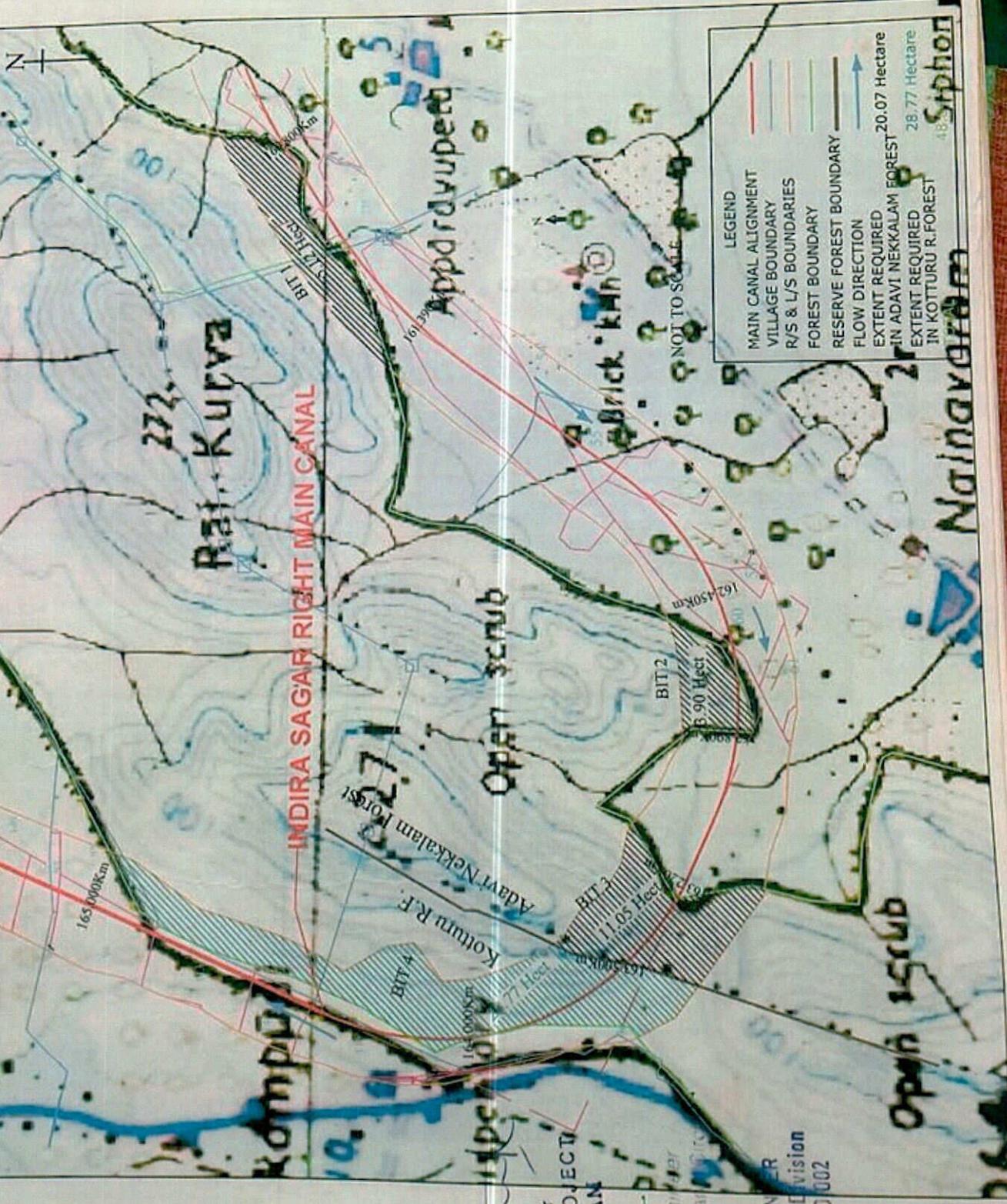


District Forest Officer,
NTR Division, Vijayawada.

lue
13.04.2023

DRAWING SHOWING THE DETAILS OF FOREST AREA
CONTOUR MAP

LARSEN & TOUBRO LIMITED
ECC Division
BMC, PACKAGE - 07



LEGEND

- MAIN CANAL ALIGNMENT
- VILLAGE BOUNDARY
- R/S & L/S BOUNDARIES
- FOREST BOUNDARY
- RESERVE FOREST BOUNDARY
- FLOW DIRECTION
- EXTENT REQUIRED IN ADAVI NEKKALAM FOREST 20.07 Hectare
- EXTENT REQUIRED IN KOTTURU R.F. FOREST 28.77 Hectare

Chief Engineer
SAGAR PROJECT
VLAISWARAN

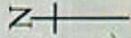
Responsible Engineer
Right Main Canal
ELURU

CUTIVE ENGINEER
Super. F.M.C. Division
YAWADA - 520 002

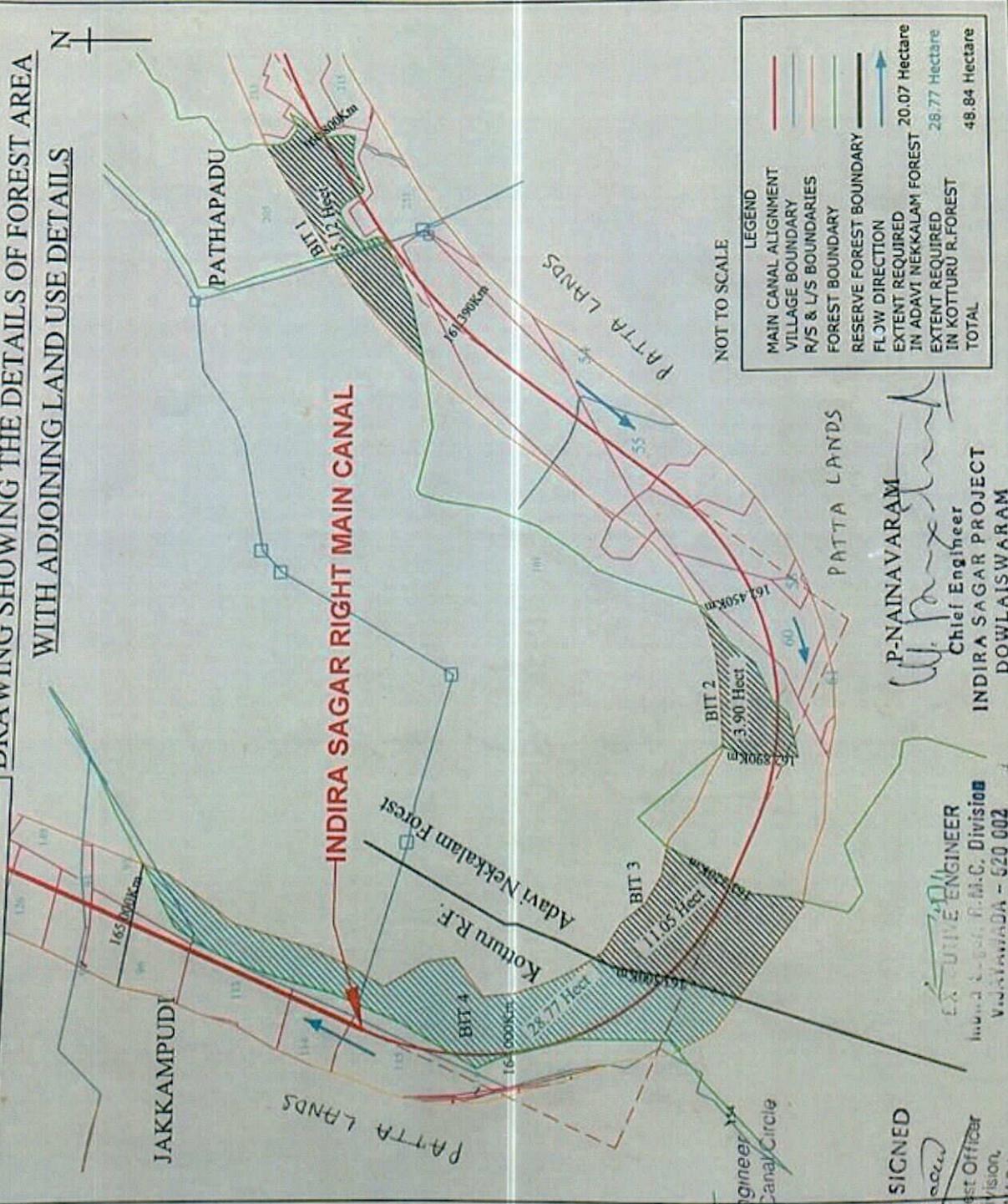
Siphon

NOT TO SCALE

**DRAWING SHOWING THE DETAILS OF FOREST AREA
WITH ADJOINING LAND USE DETAILS**



LARSEN & TOUBRO LIMITED
ECC Division
ISRM, PACKAGE - 07



NOT TO SCALE

LEGEND

- MAIN CANAL ALIGNMENT
- VILLAGE BOUNDARY
- R/S & L/S BOUNDARIES
- FOREST BOUNDARY
- RESERVE FOREST BOUNDARY
- FLOW DIRECTION

EXTENT REQUIRED IN ADAVI NEKKALAM FOREST	20.07 Hectare
EXTENT REQUIRED IN KOTTURU R.F. FOREST	28.77 Hectare
TOTAL	48.84 Hectare

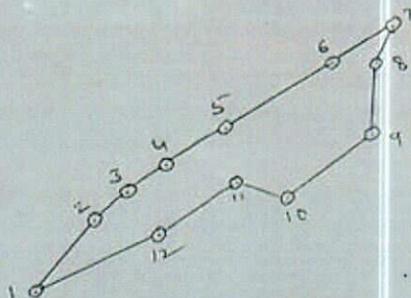
P-NAINAVARAM
Chief Engineer
INDIRA SAGAR PROJECT
DOWLAI SWARAM

EXECUTIVE ENGINEER
Indira Sagar, P.M.C. Division
VIJAYAWADA - 520 002

B. Senthil
Superintending Engineer
Indira Sagar Right Main Canal Circle
ELURU

COUNTER SIGNED
[Signature]
Divisional Forest Officer
Krishna Division,
VIJAYAWADA.

Surveyed sketch of AREA FALLEN IN I.S.R.M. Canal in Comp. no. 61 of Adavimabhalaw Block-I of Vijayawada Range (BIT-I)



Scale: 1cm = 80mts
AREA: 5.12 Ha

6 922	11 385	
5 58 533	10 285 820	
4 58 358	9 231.5 576	Close
3 53 328	8 182 332	1 1020
2 50 668	7 198 564	12 242 707
1 37 1	6 54 6	11 235 11

Surveyed by
B. Senthil
Superintending Engineer
Indira Sagar Right Main Canal Circle
ELURU

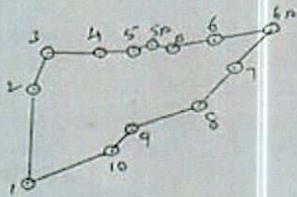
TIG Line: - Station no. 1 is corner no. 60 of Adavimabhalaw Block-I.

Divisional Forest Officer
Krishna Divn, Vijayawada

EXECUTIVE ENGINEER
Indira Sagar, R.M.C, Division
VIJAYAWADA - 520 002

27/11/65 Ch. Sivanayagam
DEPUTY EXECUTIVE ENGINEER
I.S.R.M.C. SUB-DIVISION,
P.W.D. GROUNDS,
VIJAYAWADA - 520 002

SURVEYED SKETCH OF DEEP PALCE IN I.S.R.M. Canal in Comp. No. 61. of Adavimkalam Block - I of Vijaywada Range (BIT - II)



Scale: 1cm = 80mts
AREA: 3.9 H_a

6 300	75°	CLOSED
5B 160		1 651
5A 150	108°	10 243
5 250	70°	9 506
4 400	85°	8 420
3 267	90°	7 380
2 714	22°	6A 450
1 4	4°	6 80

Surveyed & plotted by
B. Senthil

Superintending Engineer
Indira Sagar Right Main Canal Circle
ELURU

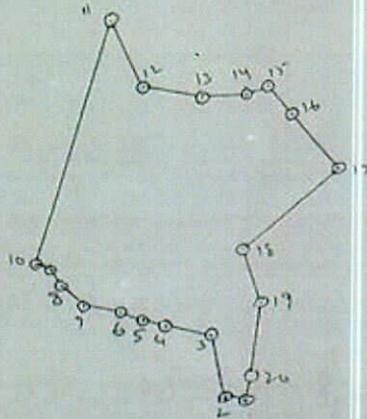
TIE LINE:- Station no. 1 is Corner no. 74 of Adavimkalam Block - I.

K. Govind
Divisional Forest Officer
Krishna Divn, Vijayawada

U. M. S.
EXECUTIVE ENGINEER
Indira Sagar, R.M.C. Division
VIJAYAWADA - 520 002

Ch. Govindaraj
27/11/07
Forest Range Officer
VIJAYAWADA, DEPUTY EXECUTIVE ENGINEER
I.S.R.M.C. SUB-DIVISION,
P.W.D. GROUNDS,
VIJAYAWADA - 520 002.

70
 Surveyor SKETCH of AREA fallen in I.S.R.M.
 Canal in Comp. no: 61 of Adavimakkalam Block-I.
 of Vijayawada Range (Bit-III)



N

 Scale: 1cm. 80m
 Area: 11.05 ha.

9 162	16 240	
8 329 195	15 140 145	
7 310 220	14 68 268	CLOSED 1 159
6 277 139	13 85 398	20 193.5 506
5 287 108	12 97 535	19 185 430
4 285 243	11 154 1883	18 163 963
3 280 1144	10 15 85	17 227 540
2 349 78	9 275 A	16 139
1 281		

Surveyed by

Superintending Engineer
 Indira Nagar Right Main Canal Circle
 ELURU

Ch. G. Venkateswara
 DEPUTY EXECUTIVE ENGINEER
 I.S.R.M.C. SUB-DIVISION,
 P.W.D. GROUNDS,
 VIJAYAWADA - 520 002.

TIE LINE:- Station no. 1 is Canal no. 81 of
 Adavimakkalam Block-I.

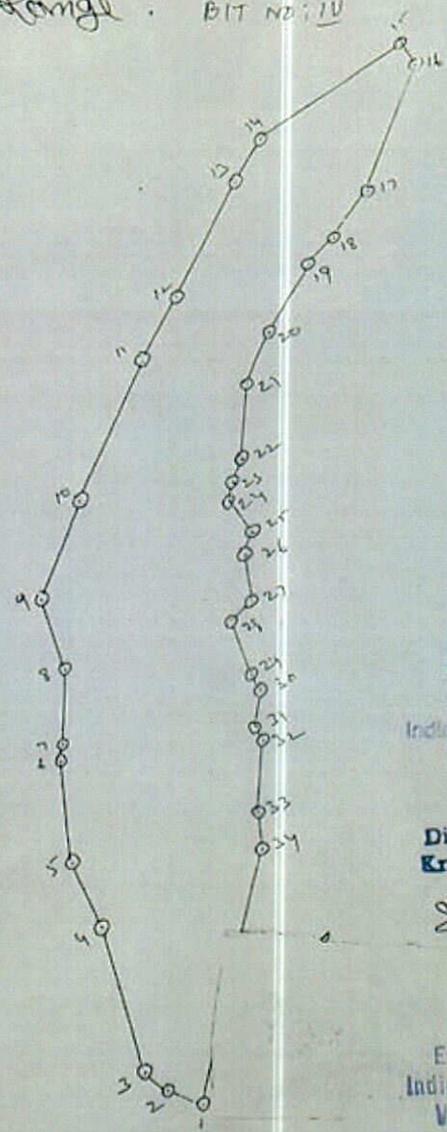
Divisional Forest Officer
 Erishna Diva, Vijayawada

EXECUTIVE ENGINEER
 Indira Nagar, R.M.C. Division
 VIJAYAWADA - 520 002

27/11/07
 Forest Range Officer
 VIJAYAWADA.

Surveyed sketch of Area taken in J.S.R.M. Canal in KOTIAURU R.F. of CAPNO-062 N Vijayawada Range. BIT NO. 110

Scale 1cm = 80m
 Area: 28.71 Ha



B. Sankar

Superintending Engineer
 Indra Sagar Right Bank Canal

K. Sreed
 Divisional Forest Officer
 Krishna Divn, Vijayawada

Surveyed & plotted

EXECUTIVE ENGINEER
 Indra Sagar, R.M.C. Division
 VIJAYAWADA - 520 002

8 558	14 600	19 280	23 214	26 192	29 408	32 100	34 1883
2 120	13 990	18 453	22 617	25 197	28 164	31 155	33 195
6 750	12 608	17 217	21 455	24 262	27 207	30 260	35 288
1 355.5	11 1197	16 205	20 185	23 145	26 221.5	29 174	33 174
4 335	10 790	15 158	19 202	22 170	25 342	28 122	31 515
3 345.5	9 500	14 1295	18 640	21 190	24 172.5	27 150	30 186
5 200	8 345.5	13 58.5	17 208	20 23	23 26	26 29	31 186
7 222	12 291	16 14	19 19	22 23	25 26	28 29	31 186

Station no. 1 is 80m from 100. 10 or BIT - 11.

Ch. Sankar
 DEPUTY EXECUTIVE ENGINEER
 I.S.R.M.C. SUB-DIVISION,
 P.W.D. GROUNDS,
 VIJAYAWADA - 520 002

Chief Engineer
 INDIRA SAGAR PROJECT

200 002 - 1000
 BISHAMPUR

ELU 13

25

**STATEMENT FOR THE FOREST AREA REQUIRED FOR
RIGHT MAIN CANAL FROM KM 156.500 TO 174.00
(PACKAGE -07) UNDER THE PROJECT**

Sl.No.	Name of the R.F./F.B.	Survey No.	Village	Comp. No.	Area in Ha.
1	2	3	4	5	6
1	Adavinekkalam F.B.1- Bit -1	205	Pathapadu	061	5.12
2	Adavinekkalam F.B.1- Bit-2	101	P.Nainavaram	061	3.90
3	Adavinekkalam F.B.1- Bit-3	101	P.Nainavaram	061	11.05
4	Kothuru R.F.-Bit-4	Un- Surveyed	Jakkampudi	062	28.77
Total					48.84

Executive Engineer,
ISRMC Division,
Vijayawada.

Superintending Engineer,
ISRMC Circle,
Eluru.

Chief Engineer,
Indira Sagar Project,
Dowlaiswaram.

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi - 110003.
Dated 28th July, 2010.

✓
Principal Secretary to the Government,
Environment, Forests, Science & Technology Department,
Andhra Pradesh Secretariat,
Hyderabad

Diversion of 3731.07 ha. (3473.00 ha notified forest area plus 258.07 ha deemed forest land as per Hon'ble Supreme Court's definition) of forest land for Indira Sagar (Polavaram) Multipurpose Project across Godavari river in the State of Andhra Pradesh.

10 AUG 2010
Sir,

16.8.10
I am directed to refer to Government of Andhra Pradesh's Letter No. 9437/FOR.1(1)/2005-2 dated 12.12.2005 on the above mentioned subject wherein prior approval of the Central Government for diversion of 3731.07 ha. (3473.00 ha notified forest area plus 258.07 ha deemed forest land as per Hon'ble Supreme Court's definition) of forest land for Indira Sagar (Polavaram) Multipurpose Project across Godavari river in the State of Andhra Pradesh, in accordance with Section 2 of the Forest (Conservation) Act, 1980 was sought. After careful consideration of the proposal by the Forest Advisory Committee constituted by the Central Government under Section-3 of the said Act, in-principle approval for the said diversion was granted vide this Ministry's letter of even number dated 22nd August 2008 subject to fulfillment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the in-principle approval and has requested the Central Government to grant final approval.

2) In this connection, I am directed to say that on the basis of the compliance report furnished by the State Government vide its letters No. 9437/FOR.1(1) / 2005-30 dated 2.9.2009, No. 9437/FOR.1 (1)/ 2005 dated 24.12.2009, and No. 9437/FOR.1(1)/2005 dated 10.06.2010, approval of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion of 3731.07 ha. (3473.00 ha notified forest area plus 258.07 ha deemed forest land as per Hon'ble Supreme Court's definition) of forest land for Indira Sagar (Polavaram) Multipurpose Project across Godavari river in the State of Andhra Pradesh, subject to fulfillment of the following conditions:-

- (i) Legal status of forest land shall remain unchanged.
- (ii) The non-forest land identified for CA shall be declared as Reserve Forest / Protected Forest under the Indian Forest Act, 1927, or the local Forest Act, as the case may be, and the same shall be intimated to this ministry.

28/8/2010

- (xxvii) The project proposal should be implemented as per the technical clearance given by the CWC and the provisions / decisions of Inter-State Agreement and GWT Award of 1980.
- (xxviii) The User Agency will ensure that in no case, there should be any submergence of forest land in Orissa and Chhatishgarh which will tantamount to violation of Forest (Conservation) Act, 1980 as no land has been diverted for submergence in Chhatishgarh and Orissa.
- (xxix) The Government of Andhra Pradesh and the User Agency shall ensure that the approved Rehabilitation and Resettlement (R & R) Package is implemented in a time bound, transparent, and *pari passu* manner.
- (xxx) The State Government Any other condition that the Ministry of Environment & Forests including its Regional Office (Sothern Zone), Bangalore may impose from time to time for protection and improvement of flora and fauna in the forest area, shall also be applicable.
- (xxxi) The Government of Andhra Pradesh shall constitute a Monitoring Committee under Chairmanship of the Chief Secretary or any other official of higher rank and having a representative from the Ministry of Environment & Forests as its Member to monitor implementation of all the aforementioned conditions in general, and implementation of Rehabilitation and Resettlement Package/Plan, in particular.
- (xxxii) The Government of Andhra Pradesh and the User Agency shall provide all necessary assistance to the Ministry of Environment & Forests Ministry of Environment & Forests including its Regional Office (Sothern Zone), Bangalore to monitor compliance to the aforesaid conditions.

Yours faithfully,

231-7(1210)
(H.C. Chaudhary)
Assistant Inspector General of Forests

Copy to:-

1. The Principal Chief Conservator of Forests, Andhra Pradesh, Hyderabad.
2. The Nodal Officer, O/o the PCCF, Andhra Pradesh, Hyderabad.
3. The Chief Conservator of Forests (Central), Regional Office, Bangalore.
4. Regional Office (Hq.), New Delhi.
5. User Agency.
6. Monitoring cell, FC Division, MoEF, New Delhi.
7. Guard File.

edc
(H.C. Chaudhary)
Assistant Inspector General of Forests

Final

221

FCA

037700

GOVERNMENT OF ANDHRA PRADESH

ABSTRACT

Forest Department- Diversion of 3731.07 ha. (3437.00 ha. notified forest area plus 258.07 ha. deemed forest land as per Hon'ble Supreme Court's definition) of forest land for Indira Sagar (Polavaram) Multipurpose Project across Godavari River, in the State of Andhra Pradesh - Permission accorded- Orders issued.

ENVIRONMENT, FORESTS, SCIENCE AND TECHNOLOGY (FOR.I) DEPARTMENT

G.O.Ms.No.136.

Dated:09 -08-2010

Read the following:-

1. From Prl.CCF. A.P, Hyderabad. Lr.No. 53045/2005/F1, dt. 5-12-2005.
2. State Government letter No.9437/For.I(T)/2005, Dated: 12-12-2005.
3. From GOI, MoEF, New Delhi, Lr.No: 8-123/2005-FC, dt.26-12-2008
4. State Government letter No. 9437/For.i (1)/2005-30, Dated: 2-9-2009.
5. From GOI, MoEF, New Delhi, Lr.F.No. 8-123/2005-FC, dated:28-07-2010.

ORDER:

The Principal Chief Conservator of Forests, Andhra Pradesh, Hyderabad in his letter 1st read above, had submitted a proposal under Forest (Conservation) Act, 1980, for diversion of 3731.07 ha. (3437.00 ha. notified forest area plus 258.07 ha. deemed forest land as per Hon'ble Supreme Court's definition) of forest land for Indira Sagar (Polavaram) Multipurpose Project across Godavari River, in the State of Andhra Pradesh and requested to send the same to Government of India, Ministry of Environment & Forests for their approval under Section-2 of Forest (Conservation) Act, 1980.

2. The said proposal has been sent to Government of India for their approval under Forest (C) Act, 1980 vide State Government letter 2nd read above. The Government of India in their letter 3rd read above, have accorded their approval in principle (Stage.I) for the proposal, subject to compliance of certain conditions. The State Government vide letter 4th cited, have furnished a compliance report on the conditions stipulated by the Government of India.

3. The Government of India in their letter 5th read above, have accorded final approval (Stage.II) under Section-2 of Forest (Conservation) Act, 1980, for diversion of 3731.07 ha. (3437.00 ha. notified forest area plus 258.07 ha. deemed forest land as per Hon'ble Supreme Court's definition) of forest land for Indira Sagar (Polavaram) Multipurpose Project across Godavari River, in the State of Andhra Pradesh, subject to certain conditions.

4. The Government after examination of the proposal, hereby accord permission to the Principal Chief Conservator of Forests, Andhra Pradesh, Hyderabad for diversion of 3731.07 ha. (3437.00 ha. notified forest area plus 258.07 ha. deemed forest land as per Hon'ble Supreme Court's definition) of forest land for Indira Sagar (Polavaram) Multipurpose Project across Godavari River in the State of Andhra Pradesh, subject to the following conditions:

1. The legal status of the forest land shall remain unchanged.
2. The non-forest land identified for CA shall be declared as Reserve Forest / Protected Forest under the Indian Forest Act, 1927, or the local Forest Act, as the case may be, and the same shall be intimated to the Ministry of Environment and Forests

confid-2

3. The User Agency shall implement the Catchment Area Treatment Plan under the supervision of State forest department.
4. Additional amount of the Net Present Value (NPV) of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India shall be charged by the State Government from the user agency.
5. The User Agency shall demarcate on ground the forest area diverted at the project cost, using four feet high RCC pillars, with each pillar inscribed with the serial number, forward and backward bearings and distance between two adjacent pillars.
6. The User Agency shall take measures to protect flora and fauna in and around the project area.
7. The User Agency shall submit to the Ministry of Environment and Forests a report of a detailed study at the project being undertaken by the Wildlife Institute of India (WII) Dehradun, to assess the effect of the project on the flora and fauna and to suggest appropriate mitigative measures, including suitable mitigation measures required to be taken to take care of fragmentation of the habitat because of construction of canals, and shall provide funds for implementation of such mitigation measures.
8. The State Government shall implement the comprehensive wildlife management plan prepared by the State Forest Department in consultation with the Wildlife Institute of India and provide necessary infrastructure and manpower for its implementation.
9. State Forest Department authorities shall have free rights to use the project roads, approaches, watercourses, facilities of motor launches, rest houses, water for nursery / forest works and similar facilities to manage forest and Wildlife Sanctuary without any hindrance.
10. The Project Authority shall maintain flow of water in the down-stream course of river equal to the normal flow of water existing in pre-dam situation.
11. An impact Assessment of impounding of water by construction of the dam on the river on aquatic flora and fauna shall be taken up immediately at the project cost through a reputed national institute having expertise in the studies on aquatic flora and fauna. The cost of mitigative measures shall be borne by the User Agency.
12. Any tree felling shall be done only when it is unavoidable under strict supervision of the State Forest Department.
13. Reservoir created under the project shall be declared as Reserved Forest under the Indian forest Act, 1972 with regulated fishing rights.
14. Planting of native tree species shall be undertaken on vacant land along the reservoirs and canals.
15. No tree felling in the area between FRL and FRL - 4m. levels shall be carried out.
16. Catchment Area Treatment Plan shall be implemented under the supervision of State Forest Department at the project cost.
17. No labour camps shall be set up inside the forest area.

18. No damage to the flora and fauna of the area shall be caused.
19. The forest land shall not be used for any purpose other than that specified in the proposal.
20. All the conditions stipulated by the National Board for Wild Life (NBWL) while granting approval to the project, shall be strictly adhered to by the user agency.
21. An independent Monitoring Committee with representatives of the MoEF, WII, APFD and reputed NGOs may be constituted to monitor and supervise the implementation of the above conditions related to protection and conservation of wildlife.
22. All the conditions to be stipulated by the Hon'ble Supreme Court of India as well as the High court of Andhra Pradesh shall be strictly adhered to by the User Agency.
23. This approval shall be subject to the orders to be passed by the Hon'ble Supreme Court in I.A.s No.1572, 1578 and any other IA on this project in WP(C)No.202 of 1995 as per the order of Hon'ble Supreme Court dated 19.09.2008 as below:-

"Needless to say that the other recommendations of the CEC may also be complied with by the applicants. The matter shall be heard for final permission. No equity shall be claimed because of present clearance."
24. This approval shall also be subject to the orders to be passed by the Hon'ble High Court of Andhra Pradesh in WPN0.17836/05 and connected matters.
25. The plan approved by Ministry of Tribal Affairs and their conditionalities may be followed as produced below:

"(a) The Government of Andhra Pradesh, under the technical guidance of the Central Water Commission, shall ensure that no submergence and displacement of people including Scheduled Tribes (STs) takes place in the territories of States of Orissa and Chhâtisgarh, and the population of these two States including STs does not get adversely affected in any manner, either by changes in drainage regime or by any kind of primary / secondary displacements."
26. All other conditions under different rules, regulations and guidelines including environmental clearance shall be complied with before transfer of forest land.
27. The project proposal should be implemented as per the technical clearance given by the CWC and the provisions / decisions of Inter-State Agreement and GWT Award of 1980.
28. The User Agency will ensure that in no case, there should be any submergence of forest land in Orissa and Chhatishgarh which will tantamount to violation of Forest (Conservation) Act, 1980 as no land has been diverted for submergence in Chhatishgarh and Orissa.
29. The Government of Andhra Pradesh and the User Agency shall ensure that the approved Rehabilitation and Resettlement (R&R) Package is implemented in a time bound, transparent, and *pari passu* manner.

30. The State Government or the Ministry of Environment & Forests including its Regional Office (Southern Zone), Bangalore may impose any condition from time to time for protection and improvement of flora and fauna in the forest area, shall also be applicable.

31. The Government of Andhra Pradesh shall constitute a Monitoring Committee under Chairmanship of the Chief Secretary or any other official of higher rank and having a representative from the Ministry of Environment & Forests as its Member to monitor implementation of all the aforementioned conditions in general, and implementation of Rehabilitation and Resettlement Package / Plan, in particular.

32. The Government of Andhra Pradesh and the User Agency shall provide all necessary assistance to the Ministry of Environment & Forests Ministry of Environment & Forests including its Regional Office (Southern Zone), Bangalore to monitor compliance to the aforesaid conditions.

5. The Principal Chief Conservator of Forests, Andhra Pradesh, Hyderabad is directed to take further necessary action in the matter.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

JANAKI R.KONDAPI,
SPECIAL CHIEF SECRETARY TO GOVERNMENT.

To
The Principal Chief Conservator of Forests,
Andhra Pradesh, Hyderabad.

Copy to:
The Principal Secretary to Government, (Projects), Irrigation & CAD Department.
The Chief Engineer, Indira Sagar Polavaram Project, Dowlaiswaram - 533 125.
SC/SF

//FORWARDED BY ORDER//

dhme
SECTION OFFICER.
6/11/10
GE

LOCATION MAP PERTAINS TO NGT CASE FILED BY SRI PILLI SURENDRA BABU REGARDING ILLEGAL EXCAVATION OF GRAVEL NEARBY KOTHURU RESERVED FOREST (KOTHURU & VELAGALERU AREAS)



**Forest Range Officer
VIJAYAWADA.**

[Signature]
**Deputy Forest Range Officer
Vijayawada Section**

LOCATION MAP PERTAINS TO NGT CASE FILED BY SRI PILLI SURENDRA BABU REGARDING ILLEGAL EXCAVATION OF GRAVEL NEARBY KOTHURU RESERVED FOREST (KOTHURU & VELAGERU AREAS)



Vijaya
Deputy Forest Range Officer
Vijayawada Section

Vijaya
Deputy Forest Range Officer
VIJAYAWADA.

LOCATION MAP PERTAINS TO NGT CASE FILED BY SRI PILLI SURENDRA BABU REGARDING ILLEGAL EXCAVATION OF GRAVEL NEARBY KOTHURU RESERVED FOREST (KOTHURU & VELAGERU AREAS)



Vijayawada
 Deputy Forest Range Officer
 Vijayawada Section

VSOJ
 Forest Range Officer
 VIJAYAWADA.



LOCATION MAP PERTAINS TO NGT CASE FILED BY SRI PILLI SURENDRA BABU REGARDING ILLEGAL EXCAVATION OF GRAVEL NEARBY KOTHURU RESERVED FOREST (KOTHURU & VELAGERU AREAS)



R. Vijaya Kumar

V. Jayawada

Forest Range Officer
VIJAYAWADA.
Deputy Forest Range Officer
Vijayawada Section

LOCATION MAP PERTAINS TO NGT CASE FILED BY SRI PILLI SURENDRA BABU REGARDING ILLEGAL EXCAVATION OF GRAVEL NEARBY KOTHURU RESERVED FOREST (KOTHURU & VELAGALERU AREAS)



Forest Range Officer
VIJAYAWADA.

Deputy Forest Range Officer
 Vijayawada Section

LOCATION MAP PERTAINS TO NGT CASE FILED BY SRI PILLI SURENDRA BABU REGARDING ILLEGAL EXCAVATION OF GRAVEL NEARBY KOTHURU RESERVED FOREST (KOTHURU & VELAGALERU AREAS)



Vijaya
 Deputy Forest Range Officer
 Vijayawada Section

Vijaya
 Forest Range Officer
 VIJAYAWADA.

LOCATION MAP PERTAINS TO NGT CASE FILED BY SRI PILLI SURENDRA BABU REGARDING ILLEGAL EXCAVATION OF GRAVEL NEARBY KOTHURU RESERVED FOREST (KOTHURU & VELAGERU AREAS)



Rajanya Seela

Deputy Forest Range Officer
Vijayawada Section

Ved

Forest Range Officer
VIJAYAWADA.

LOCATION MAP PERTAINS TO NGT CASE FILED BY SRI PILLI SURENDRA BABU REGARDING ILLEGAL EXCAVATION OF GRAVEL NEARBY KOTHURU RESERVED FOREST (KOTHURU & VELAGALERU AREAS)



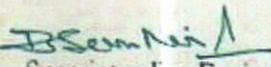
R. Vijaya Saba
 Deputy Forest Range Officer
 Vijayawada Section

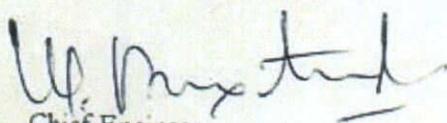
Usool
 Forest Range Officer
 VIJAYAWADA.

**STATEMENT FOR THE FOREST AREA REQUIRED FOR
RIGHT MAIN CANAL FROM KM 156.500 TO 174.00
(PACKAGE -07) UNDER THE PROJECT**

Sl.No.	Name of the R.F./F.B.	Survey No.	Village	Comp. No.	Area in Ha.
1	2	3	4	5	6
1	Adavinekkalam F.B.1- Bit -1	205	Pathapadu	061	5.12
2	Adavinekkalam F.B.1- Bit-2	101	P.Nainavaram	061	3.90
3	Adavinekkalam F.B.1- Bit-3	101	P.Nainavaram	061	11.05
4	Kothuru R.F.-Bit-4	Un- Surveyed	Jakkampudi	062	28.77
Total					48.84


Executive Engineer,
ISRMC Division,
Vinayawada.

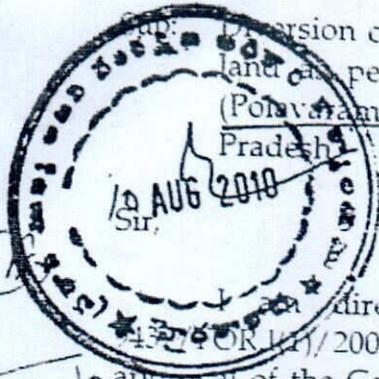

Superintending Engineer,
ISRMC Circle,
Eluru.


Chief Engineer,
Indira Sagar Project,
Dowlaiswaram.

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi - 110003.
Dated 28th July, 2010.

✓
Principal Secretary to the Government,
Environment, Forests, Science & Technology Department,
Andhra Pradesh Secretariat,
Hyderabad

Diversion of 3731.07 ha. (3473.00 ha notified forest area plus 258.07 ha deemed forest land as per Hon'ble Supreme Court's definition) of forest land for Indira Sagar (Polavaram) Multipurpose Project across Godavari river in the State of Andhra Pradesh.



16.8.10
I am directed to refer to Government of Andhra Pradesh's Letter No. 9437/FOR.1(1)/2005-2 dated 12.12.2005 on the above mentioned subject wherein prior approval of the Central Government for diversion of 3731.07 ha. (3473.00 ha notified forest area plus 258.07 ha deemed forest land as per Hon'ble Supreme Court's definition) of forest land for Indira Sagar (Polavaram) Multipurpose Project across Godavari river in the State of Andhra Pradesh, in accordance with Section 2 of the Forest (Conservation) Act, 1980 was sought. After careful consideration of the proposal by the Forest Advisory Committee constituted by the Central Government under Section-3 of the said Act, in-principle approval for the said diversion was granted vide this Ministry's letter of even number dated 22nd August 2008 subject to fulfillment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the in-principle approval and has requested the Central Government to grant final approval.

2) In this connection, I am directed to say that on the basis of the compliance report furnished by the State Government vide its letters No. 9437/FOR.1(1) / 2005-30 dated 2.9.2009, No. 9437/FOR.1 (1)/ 2005 dated 24.12.2009, and No. 9437/FOR.1(1)/2005 dated 10.06.2010, approval of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion of 3731.07 ha. (3473.00 ha notified forest area plus 258.07 ha deemed forest land as per Hon'ble Supreme Court's definition) of forest land for Indira Sagar (Polavaram) Multipurpose Project across Godavari river in the State of Andhra Pradesh, subject to fulfillment of the following conditions:-

- (i) Legal status of forest land shall remain unchanged.
- (ii) The non-forest land identified for CA shall be declared as Reserve Forest / Protected Forest under the Indian Forest Act, 1927, or the local Forest Act, as the case may be, and the same shall be intimated to this ministry.

28/8/2010

- (xxvii) The project proposal should be implemented as per the technical clearance given by the CWC and the provisions / decisions of Inter-State Agreement and GWT Award of 1980.
- (xxviii) The User Agency will ensure that in no case, there should be any submergence of forest land in Orissa and Chhatishgarh which will tantamount to violation of Forest (Conservation) Act, 1980 as no land has been diverted for submergence in Chhatishgarh and Orissa.
- (xxix) The Government of Andhra Pradesh and the User Agency shall ensure that the approved Rehabilitation and Resettlement (R & R) Package is implemented in a time bound, transparent, and *pari passu* manner.
- (xxx) The State Government Any other condition that the Ministry of Environment & Forests including its Regional Office (Sothern Zone), Bangalore may impose from time to time for protection and improvement of flora and fauna in the forest area, shall also be applicable.
- (xxxi) The Government of Andhra Pradesh shall constitute a Monitoring Committee under Chairmanship of the Chief Secretary or any other official of higher rank and having a representative from the Ministry of Environment & Forests as its Member to monitor implementation of all the aforementioned conditions in general, and implementation of Rehabilitation and Resettlement Package/Plan, in particular.
- (xxxii) The Government of Andhra Pradesh and the User Agency shall provide all necessary assistance to the Ministry of Environment & Forests Ministry of Environment & Forests including its Regional Office (Sothern Zone), Bangalore to monitor compliance to the aforesaid conditions.

Yours faithfully,

231-7(1210)
(H.C. Chaudhary)
Assistant Inspector General of Forests

Copy to:-

1. The Principal Chief Conservator of Forests, Andhra Pradesh, Hyderabad.
2. The Nodal Officer, O/o the PCCF, Andhra Pradesh, Hyderabad.
3. The Chief Conservator of Forests (Central), Regional Office, Bangalore.
4. Regional Office (Hq.), New Delhi.
5. User Agency.
6. Monitoring cell, FC Division, MoEF, New Delhi.
7. Guard File.

edc
(H.C. Chaudhary)
Assistant Inspector General of Forests

F/ial

GOVERNMENT OF ANDHRA PRADESH

ABSTRACT

Annexure-V

Forest Department- Diversion of 3731.07 ha. (3437.00 ha. notified forest area plus 258.07 ha. deemed forest land as per Hon'ble Supreme Court's definition) of forest land for Indira Sagar (Polavaram) Multipurpose Project across Godavari River, in the State of Andhra Pradesh - Permission accorded- Orders issued.

ENVIRONMENT, FORESTS, SCIENCE AND TECHNOLOGY (FOR.I) DEPARTMENT
G.O.Ms.No.136.

Dated:09 -08-2010

Read the following:-

1. From Prl.CCF. A.P, Hyderabad. Lr.No. 53045/2005/F1, dt. 5-12-2005.
2. State Government letter No.9437/For.I(T)/2005, Dated: 12-12-2005.
3. From GOI, MoEF, New Delhi, Lr.No: 8-123/2005-FC, dt.26-12-2008
4. State Government letter No. 9437/For.i (1)/2005-30, Dated: 2-9-2009.
5. From GOI, MoEF, New Delhi, Lr.F.No. 8-123/2005-FC, dated:28-07-2010.

ORDER:

The Principal Chief Conservator of Forests, Andhra Pradesh, Hyderabad in his letter 1st read above, had submitted a proposal under Forest (Conservation) Act, 1980, for diversion of 3731.07 ha. (3437.00 ha. notified forest area plus 258.07 ha. deemed forest land as per Hon'ble Supreme Court's definition) of forest land for Indira Sagar (Polavaram) Multipurpose Project across Godavari River, in the State of Andhra Pradesh and requested to send the same to Government of India, Ministry of Environment & Forests for their approval under Section-2 of Forest (Conservation) Act, 1980.

2. The said proposal has been sent to Government of India for their approval under Forest (C) Act, 1980 vide State Government letter 2nd read above. The Government of India in their letter 3rd read above, have accorded their approval in principle (Stage.I) for the proposal, subject to compliance of certain conditions. The State Government vide letter 4th cited, have furnished a compliance report on the conditions stipulated by the Government of India.

3. The Government of India in their letter 5th read above, have accorded final approval (Stage.II) under Section-2 of Forest (Conservation) Act, 1980, for diversion of 3731.07 ha. (3437.00 ha. notified forest area plus 258.07 ha. deemed forest land as per Hon'ble Supreme Court's definition) of forest land for Indira Sagar (Polavaram) Multipurpose Project across Godavari River, in the State of Andhra Pradesh, subject to certain conditions.

4. The Government after examination of the proposal, hereby accord permission to the Principal Chief Conservator of Forests, Andhra Pradesh, Hyderabad for diversion of 3731.07 ha. (3437.00 ha. notified forest area plus 258.07 ha. deemed forest land as per Hon'ble Supreme Court's definition) of forest land for Indira Sagar (Polavaram) Multipurpose Project across Godavari River in the State of Andhra Pradesh, subject to the following conditions:

1. The legal status of the forest land shall remain unchanged.
2. The non-forest land identified for CA shall be declared as Reserve Forest / Protected Forest under the Indian Forest Act, 1927, or the local Forest Act, as the case may be, and the same shall be intimated to the Ministry of Environment and Forests

3. The User Agency shall implement the Catchment Area Treatment Plan under the supervision of State forest department.
4. Additional amount of the Net Present Value (NPV) of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India shall be charged by the State Government from the user agency.
5. The User Agency shall demarcate on ground the forest area diverted at the project cost, using four feet high RCC pillars, with each pillar inscribed with the serial number, forward and backward bearings and distance between two adjacent pillars.
6. The User Agency shall take measures to protect flora and fauna in and around the project area.
7. The User Agency shall submit to the Ministry of Environment and Forests a report of a detailed study at the project being undertaken by the Wildlife Institute of India (WII) Dehradun, to assess the effect of the project on the flora and fauna and to suggest appropriate mitigative measures, including suitable mitigation measures required to be taken to take care of fragmentation of the habitat because of construction of canals, and shall provide funds for implementation of such mitigation measures.
8. The State Government shall implement the comprehensive wildlife management plan prepared by the State Forest Department in consultation with the Wildlife Institute of India and provide necessary infrastructure and manpower for its implementation.
9. State Forest Department authorities shall have free rights to use the project roads, approaches, watercourses, facilities of motor launches, rest houses, water for nursery / forest works and similar facilities to manage forest and Wildlife Sanctuary without any hindrance.
10. The Project Authority shall maintain flow of water in the down-stream course of river equal to the normal flow of water existing in pre-dam situation.
11. An impact Assessment of impounding of water by construction of the dam on the river on aquatic flora and fauna shall be taken up immediately at the project cost through a reputed national institute having expertise in the studies on aquatic flora and fauna. The cost of mitigative measures shall be borne by the User Agency.
12. Any tree felling shall be done only when it is unavoidable under strict supervision of the State Forest Department.
13. Reservoir created under the project shall be declared as Reserved Forest under the Indian forest Act, 1972 with regulated fishing rights.
14. Planting of native tree species shall be undertaken on vacant land along the reservoirs and canals.
15. No tree felling in the area between FRL and FRL - 4m. levels shall be carried out.
16. Catchment Area Treatment Plan shall be implemented under the supervision of State Forest Department at the project cost.
17. No labour camps shall be set up inside the forest area.

18. No damage to the flora and fauna of the area shall be caused.
19. The forest land shall not be used for any purpose other than that specified in the proposal.
20. All the conditions stipulated by the National Board for Wild Life (NBWL) while granting approval to the project, shall be strictly adhered to by the user agency.
21. An independent Monitoring Committee with representatives of the MoEF, WII, APFD and reputed NGOs may be constituted to monitor and supervise the implementation of the above conditions related to protection and conservation of wildlife.
22. All the conditions to be stipulated by the Hon'ble Supreme Court of India as well as the High court of Andhra Pradesh shall be strictly adhered to by the User Agency.
23. This approval shall be subject to the orders to be passed by the Hon'ble Supreme Court in I.A.s No.1572, 1578 and any other IA on this project in WP(C)No.202 of 1995 as per the order of Hon'ble Supreme Court dated 19.09.2008 as below:-

"Needless to say that the other recommendations of the CEC may also be complied with by the applicants. The matter shall be heard for final permission. No equity shall be claimed because of present clearance."
24. This approval shall also be subject to the orders to be passed by the Hon'ble High Court of Andhra Pradesh in WPNo.17836/05 and connected matters.
25. The plan approved by Ministry of Tribal Affairs and their conditionalities may be followed as produced below:

"(a) The Government of Andhra Pradesh, under the technical guidance of the Central Water Commission, shall ensure that no submergence and displacement of people including Scheduled Tribes (STs) takes place in the territories of States of Orissa and Chhâtisgarh, and the population of these two States including STs does not get adversely affected in any manner, either by changes in drainage regime or by any kind of primary / secondary displacements."
26. All other conditions under different rules, regulations and guidelines including environmental clearance shall be complied with before transfer of forest land.
27. The project proposal should be implemented as per the technical clearance given by the CWC and the provisions / decisions of Inter-State Agreement and GWT Award of 1980.
28. The User Agency will ensure that in no case, there should be any submergence of forest land in Orissa and Chhatishgarh which will tantamount to violation of Forest (Conservation) Act, 1980 as no land has been diverted for submergence in Chhatishgarh and Orissa.
29. The Government of Andhra Pradesh and the User Agency shall ensure that the approved Rehabilitation and Resettlement (R&R) Package is implemented in a time bound, transparent, and *pari passu* manner.

30. The State Government or the Ministry of Environment & Forests including its Regional Office (Southern Zone), Bangalore may impose any condition from time to time for protection and improvement of flora and fauna in the forest area, shall also be applicable.

31. The Government of Andhra Pradesh shall constitute a Monitoring Committee under Chairmanship of the Chief Secretary or any other official of higher rank and having a representative from the Ministry of Environment & Forests as its Member to monitor implementation of all the aforementioned conditions in general, and implementation of Rehabilitation and Resettlement Package / Plan, in particular.

32. The Government of Andhra Pradesh and the User Agency shall provide all necessary assistance to the Ministry of Environment & Forests Ministry of Environment & Forests including its Regional Office (Southern Zone), Bangalore to monitor compliance to the aforesaid conditions.

5. The Principal Chief Conservator of Forests, Andhra Pradesh, Hyderabad is directed to take further necessary action in the matter.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

JANAKI R.KONDAPI,
SPECIAL CHIEF SECRETARY TO GOVERNMENT.

To
The Principal Chief Conservator of Forests,
Andhra Pradesh, Hyderabad.

Copy to:
The Principal Secretary to Government, (Projects), Irrigation & CAD Department.
The Chief Engineer, Indira Sagar Polavaram Project, Dowlaiswaram - 533 125.
SC/SF

//FORWARDED BY ORDER//

dhme
SECTION OFFICER.
6/11/10
GE

GOVERNMENT OF ANDHRA PRADESH
WATER RESOURCES DEPARTMENT

FROM
Sri B. Sudhakara Babu,
M. Tech., F.I.G.S
Chief Engineer,
Polavaram Irrigation Project,
Dowlaiswaram-533 125.

TO
The Environmental Engineer,
AP Pollution Control Board,
Regional Office,
Plot No. 41, Opp: SBI,
Sri Kanakadurga Officer's Colony,
Gurunanak Nagar,
Vijayawada - 520008

Letter No: CE/PIP/DCE3/OT1/AEE1/Spoil/RMC

Dated: 05-05-2023.

Sir,

Sub:- WRD- PIPRMC– Implementation of the Hon'ble N.G.T. Orders issued in O.A.No.53 of 2023 – Site visits by the Joint Committee constituted by the Hon'ble N.G.T. conducted on 20-03-2023 & 21-04-2023 regarding alleged illegal gravel mining carried out in Kothuru Reserve Forest Area, Vijayawada Rural(M), N.T.R. District and Jakkampudi surroundings – Details of excavations carried out in the diverted forest lands abutting Polavaram Right Main Canal – Requisite information for preparing final report – Detailed Report submitted – Regarding.

Ref:- 1) Environmental Engineer, Andhra Pradesh Pollution Control Board Regional Office, Vijayawada Letter no.O.A.No.53/PCB/RO-VJA/2023-98, Dt: 29-04-2023.
2) SE, PIPRMC Circle, Eluru Lr. No. DB/TO/PIPRMC/Spoil/88^{CE} Dt: 02.05.2023.

---000---

With reference to the Andhra Pradesh Pollution Control Board, Regional Office, Vijayawada letter vide 1st cited, wherein certain information was called for regarding the forest land diverted for constructions of Polavaram Canal encompassing Kothuru Reserve Forest Area in Vijayawada Rural (M) of N.T.R. District and the quantity of excavated gravel if any noticed by the Project Authority, as it was alleged in the O.A. No. 53 of 2023 filed by Sri Pilli Surendra Babu, Ex-Army of Kesarapalli(V) of Gannavaram(M), Krishna District before the Hon'ble N.G.T. that illegal mining of gravel was carried out abutting the bunds of Polavaram Canal, to incorporate the same in the preparation of final report with supporting documents and to file the final report before the Hon'ble N.G.T. within the stipulated time.

In this connection, I submit that, the Polavaram Irrigation Project Right Main Canal in the reach from km.161.000 to km.165.000 of Package - VII runs through the Forest area of Adavinekkalam and Kothuru Reserve Forest. The proposals for acquisition of forest lands to an extent of 48.84 Ha were submitted for which stage-II clearance was accorded vide GoI, MoEF, New Delhi Letter F.No.8-123/2005Fc, Dt:28-07-2010. The details of Forest area land handed over for Polavaram Irrigation Project Right Main Canal Package – VII are shown in the table below.

Sl. No.	Name of the R.F./F.B.	Name of the Village	Survey No.	Area in Ha.
1	Adavinekkalam F.B. – 1 Bit - 1	Pathapadu	205	5.12
2	Adavinekkalam F.B. – 1 Bit - 2	P. Nainavaram	101	3.90
3	Adavinekkalam F.B. – 1 Bit - 3	P. Nainavaram	101	11.05
4	Kothuru R.F. – Bit - 4	Jakkampudi	Un-surveyed	28.77
	Total			48.84

Out of the 48.84 Hectares of Forest land acquired in the reach from km.161.000 to km.165.000 of Package – VII of PIPRMC, **28.77 Hectares** of Forest land is covered in the **Kothuru Reserve forest area** in the reach from **km.163.500 to km.165.000** of Package – VII of PIPRMC. During excavation of the canal the excavated soil / gravel / earth was dumped on the spoil banks of the canal in the reach from km.163.500 to km.165.000 of the PIPRMC. Further, certain permissions were accorded to various Departments / Agencies / Individuals for lifting of the spoil from the spoil banks of PIPRMC. The statement showing the details of permissions accorded to various Departments / Agencies / Individuals for lifting of the spoil from the spoil banks of PIPRMC in the reach from **km.163.500 to km.165.000** is enclosed as annexure **i.e.**, in the land acquisition boundary of Kothuru Reserve Forest area of Package – VII.

Further, it is to report that, there is no illegal mining of gravel was carried out in the Land acquisition boundary of PIPRMC in the Kothuru Reserve Forest Area in the reach from **km.163.500 to km.165.000** of Package – VII and also there was no mining carried out below the ground level.

In view of the above, I herewith submit the statement showing the details of permissions accorded to various Departments / Agencies / Individuals for lifting of the spoil from the spoil banks of PIPRMC in the reach from **km.163.500 to km.165.000 i.e.**, in the land acquisition boundary of Kothuru Reserve Forest area of Package – VII along with detailed report on the subject matter.

This is submitted for favour of information and taking further necessary action.

Encl: Statement - 1 Nos.

Yours faithfully,
Sd/- B. Sudhakara Babu, 05/05/2023
Chief Engineer,
Polavaram Irrigation Project,
Dowlaiswaram.

//t.c.f//


Deputy Chief Engineer,
PIP Unit, Dowlaiswaram.

5/5/2023

STATEMENT SHOWING THE PERMISSIONS ACCORDED TO VARIOUS DEPARTMENTS/AGENCIES/INDIVIDUALS IN THE REACH FROM Km.163.500 to Km.165.000 IN THE L.A. BOUNDARY OF PACKAGE - VII OF PIPRMC IN THE KOTHURU RESERVE FOREST AREA.					
Sl. No.	Chainage	Allotment Orders/ proceedings	Qty. allotted in Cum	Qty. Lifted in cum	Remarks
1	2	3	4	5	6
1	KM 163.500	Department works for the formation of service roads on l/s and r/s canal banks	3,035	3,035	Allotted to Service roads
2	at km 163.550	EE/PIPRMC/VJA/DB/1536M Dt:-23.09.15	3,000	3,000	Allotted to EE,KC Division, Vijayawada
3	at km 163.550	EE/PIPRMC/VJA/DB/25M Dt:11.08.15	1,100	1,100	Allotted to DEE, Velagaleru
4	at km 163.550	EE/PIPRMC/VJA/DB/744M Dt:17.10.15	2,000	2,000	Allotted to Pnchayat secretary, Gram panchayat, Jakkampudi
5	at km 163.550	EE/PIPRMC/VJA/DB/719M Dt:06.10.15	10,000	10,000	Allotted to Pnchayat secretary, Gram panchayat, Gollapudi
6	at km 163.550	EE/PIPRMC/VJA/DB/773M dt:09.11.15	6,825	6,825	Allotted to Pnchayat secretary, Gram panchayat, Pydurupadu
7	at km 163.550	EE/PIPRMC/VJA/DB/772M Dt:09.11.15	7,800	7,800	Allotted to PS, Gramapanchayat, Ramavarappadu
8	at km 163.550	EE/PIPRMC/VJA/DB/841M Dt:07.12.15	5,100	5,100	Allotted to Pnchayat secretary, Gram panchayat, Tadepalli
9	at km 163.550	EE/PIPRMC/VJA/DB/848M Dt:09.12.15	3,950	3,950	Allotted to MPDO, Mandal Parishad, Vja Rural
10	at km 163.550	EE/PIPRMC/VJA/DB/842M Dt:07.12.15	2,726	2,726	Allotted to Pnchayat secretary, Gram panchayat, Rayanapadu
11	at km 163.550	EE/PIPRMC/VJA/DB/861M Dt:16.12.15	56,000	56,000	Allotted to Vijayawada Municipal Corporation.
12	at km 163.550	EE/PIPRMC/VJA/DB/875M dt:26.12.15	1,170	1,170	Allotted to Pnchayat secretary, Gram panchayat, Ambapuram
13	at km 163.550	EE/PIPRMC/VJA/DB/2M dt:02.01.16	2,900	2,900	Allotted to P.S,G.P, Enikepudu
14	at km 163.550	EE/PIPRMC/VJA/DB/32M dt:13.01.16	10,500	10,500	Allotted to PS, Gramapanchayat, Gollapudi
15	at km 163.550	EE/PIPRMC/VJA/DB/226M dt:16.04.16	23,000	23,000	Allotted to EE, Endowment Dpt, Kakinada
16	at km 163.550	EE/PIPRMC/VJA/DB/285M Dt:05.05.16	1,700	1,700	Allotted to The commissioner, APCRDA, Vijayawada
17	at km 163.550	EE/PIPRMC/VJA/DB/280M dt:03.05.16	5,000	5,000	Allotted to APCRDA, Commissioner, Vijayawada
18	at km 163.550	EE/PIPRMC/VJA/DB/363M dt:16.06.16	20,000	20,000	Allotted to PS, Gramapanchayat, Gollapudi
19	at km 163.550	EE/PIPRMC/VJA/DB/392M dt:24.06.16	1,000	1,000	Allotted to EE, PRI Division, Vijayawada
20	at km 163.550	EE/PIPRMC/VJA/DB/40M dt:01.02.17	1,500	1,500	Allotted to The Deputy Inspector General of Police, Vja
21	at km 163.550	---	15,000	15,000	Allotted to K Narasimharao
22	KM 164.05 to km164.700	EE/PIPRMC/DB/TO/W.4(c)/Vol.1/ Dt: 05.03.2021	2,65,880	2,65,880	Allotted to BDC Work
23	at KM 164.700	EE/PIPRMC/DB/TO/W.4(c)/Vol.1/ Dt: 05.03.2021	2,440	2,440	Allotted to BDC (Service road)
24	At KM 163.300 abutting the hill	Govt.Memo.No.ICD01-MJIIOC28/16/2020-PROJECTS-I, Dt:-28-01-2020	30,000	30,000	Allotted to Sri Tatireddy Srinivasa Reddy
25	Km163.500	Agreement No.15-EE/2019-20, Dated:02.03.2020.	15,576	15,576	Allotted to Gowtham Pratap Reddy
26	163.500 to 163.600	Agreement No.04-EE/2021-22, Dated:21.06.2021.	9,996	9,996	Allotted to IRP Infra Pvt ltd.
		TOTAL	5,07,198	5,07,198	

sd/-
EXECUTIVE ENGINEER
PIPRMC Division No.5
VIJAYAWADA.

H.T.C.F.B.O.//
YM S A 29/4
ASSISTANT ENGINEER
P.I.P.R.M.C. DIVISION No. 5
VIJAYAWADA

Rc A1/1058/2022

Office of the Sub Collector,
Vijayawada, dt.05.05.2023

From
Smt Aditi Singh, I.A.S.,
Sub Collector & Sub Divisional Magistrate,
Vijayawada.

To
The Collector,
NTR District,
Vijayawada.

Sir,

Sub:- Illegal Minings – NTR District – Vijayawada Division – Vijayawada Rural Mandal – Petition filed by Sri Pille Surendra Babu, Ex-servicemen, Kesarapalli Village of Vijayawada Rural mandal before the National Green Tribunal with a request to take necessary action against illegal mining at Kothuru Tadepalli Village of Vijayawada Rural mandal – conduct field inspection – Report submitted – Regarding.

- Ref:-
1. Sri Pille Surendra Babu, Ex-servicemen, Kesarapalli Village of Vijayawada Rural mandal, dt. 24.11.2022.
 2. Rc No. Co-ordn-3/77/2023, dt. 09.01.2023 of the Collector, NTR District, Vijayawada.
 3. Orders of the Hon'ble National Green Tribunal Principal Bench, New Delhi in OA No. 53/2023, dt. 10.02.2023.
 4. This office proceedings in even reference number, dt. .04.2023
 5. Memo no. 353/vg/Special team/2022, dt. 21.04.2023 of the Deputy Director of Mines and Geology, Vijayawada.
 6. Report of the Tahsildar, G.Konduru in rc A/224/2023, dt. 05.05.2023.

* * *

I invite attention to the references cited.

I submit that one Sri Pille Surendra Babu, Ex-servicemen, Kesarapalli Village of Gannavaram Mandal has filed a petition before the National Green Tribunal, New Delhi about illegal mining of g ravel, clay and boulder being carried out in and around Kotturu Reserve Forest Area, Vijayawada Rural Mandal and requested to take necessary action against the illegal mining and restore the area. The Hon'ble National Green Tribunal, New Delhi issued orders duly directing to constitute a Joint Committee to verify the factual position and take appropriate remedial action.

As per orders of the Hon'ble Tribunal Joint team has conducted field inspections and found some illegal mining and transportation is being carried out in and around Vijayawada Sub Division, hence a meeting was conducted by the Commissioner, Municipal Corporation, Vijayawada, Sub Collector, Vijayawada, DD mines and the Tahsildar, Vijayawada Rural on digging of gravel / soil.

It is further submitted that the Asst. Director of Mines & Geology, Vijayawada has reported that some illegal excavation and transportation of Gravel was there in Kothuru, Thadepalli and Vemavaram Villages, Vijayawada Rural Mandal and the illegal excavation and transportation of Gravel was stopped and no machinery and vehicles found working in the areas concerned at the time of inspection. On 16.12.2022 the Forest Range Officer, Forest Beat Officer (Kotturu Tadepalli Beat), Vijayawada Section and Range have verified Forest boundaries and declared that there are no illegal excavation and transportation of Gravel from the Forest Land.

The Asst. Director, Mines & Geology, Vijayawada further reported that the joint inspection team has identified 20 illegal gravel pits in survey numbers 35, 36, 40, 41,

45, 227 in Kothuru Village of Vijayawada Rural mandal. The Surveyor, O/o. Asst. Director, Mines & Geology, Vijayawada had taken measurements on illegal excavated pits for a quantity of 4,22,184 Cum of Gravel. The Village Revenue Officer and Village Revenue Assistant have confirmed the illegally excavated pits falling in Revenue Survey numbers & Sub Divisions wise with extent. At the time of Survey & Inspection it was noticed that excavated pits were uneven and some pits were water logged. Details are as follows.

Sy.No	Name & Addresses of the Pattadar	Extent of Pattadar Land (In Acres)	Name and Addresses of the illegal extractor and transporter	Excavated Quantity in Cum
40/4	Boddu Balakoti, S/o Kotaiah,R/o Velagaleru (V), G.Konduru (M).	1.26	M/s Mega Engineering and Infrastructure Ltd., D.No.59-13-34, Gayathrinagar,Vijayawada urban, NTR District,Pin-520008	103708.08
40/5	Boddu Nagesh, S/o Nallaiah,R/o Velagaleru(V), G.Konduru(M).	0.82		
40/7	Gadde Thirupathamma,W/o Lingaraju,R/o Kondapalli(V), Ibrahimpatnam(M).	0.97		
40/8		0.83		
35/F	Vemuri Samuel, R/o Velagaleru(V), G.Konduru(M)	0.87	M/s Mega Engineering and Infrastructure Ltd., D.No.59-13-34, Gayathrinagar,Vijayawada Urban, NTR District,Pin-520008	55487.6
35/F	Koppula Prakasha Rao, S/o Raghava, Velagaleru(V), G.Konduru(M)	0.86		
35/G	Boddu Gopalam, S/o Nallaiah, R/o Velagaleru(V), G.Konduru(M)	0.8		
35/H	Boddu Balakoti, S/o Kotaiiah,R/o Velagaleru (V), G.Konduru (M)	1.59		
35/E	Boddu Pedda Venkateswara Rao, R/o Velagaleru (V), G.Konduru (M)	0.81	M/s Mega Engineering and Infrastructure Ltd., D.No.59-13-34, Gayathrinagar,Vijayawada Urban, NTR District,Pin-520008	41230.4
35/I	Boddu Nagesh, S/o Nallaiah, R/o Velagaleru(V), G.Konduru(M)	0.1		
	Boddu Gopalam, S/o Nallaiah,R/o Velagaleru(V), G.Konduru(M)	0.18		
	Boddu Chinni, S/o Nallaiah,R/o Velagaleru(V), G.Konduru(M)	0.34		

36/C		1.06	M/s Mega Engineering and Infrastructure Ltd., D.No.59-13-34, Gayathrinagar,Vijayawada Urban, NTR District,Pin-520008	2650.5
36/D	Boddu Pedda Venkateswara Rao,R/o Velagaleru (V),G.Konduru (M)	1.31		
36/E		1.34		
36/F	Vemuri Samuel,R/o Velagaleru(V), G.Konduru(M)	1.11	M/s Mega Engineering and Infrastructure Ltd., D.No.59-13-34, Gayathrinagar,Vijayawada Urban, NTR District,Pin-520008	28495.2
	Vemuri Moshe,S/o Raghavulu, Velagaleru(V), G.Konduru(M)	1.1		
36/G1	Saripalli Nakshathram,S/o Nageswararao, Velagaleru(V), G.Konduru(M)	0.57	M/s Mega Engineering and Infrastructure Ltd., D.No.59-13-34, Gayathrinagar,Vijayawada Urban, NTR District,Pin-520008	63652.4
36/J	Daram Naghabhushanam,S/o Veeraiah,,Velagaleru(V),G.Konduru (M)	0.85	M/s Mega Engineering and Infrastructure Ltd., D.No.59-13-34, Gayathrinagar,Vijayawada Urban, NTR District,Pin-520008	9963
	Daram Koteswara Rao,S/o Veeraiah, Velagaleru(V), G.Konduru(M)	1.23		
40/20	Gorre James, R/o Velagaleru(V), G.Konduru(M)	1.23	Pothuraju Madhava Rao, S/o Sessaiah, West side of Rice mill, Thadepalli(V), Vijayawada Rural (M)	9406.8
40/13	Kondapaneni Sekhar babu, Gollapudi(V), Vijayawada Rural(M)	1.65	Kondapaneni Sekhar babu, Gollapudi(V), Vijayawada Rural(M)	5508
40/14	Dondapati Rajarathnam,Velagaleru(V), G.Konduru (M)	0.54	Pothuraju Madhava Rao, S/o Sessaiah, West side of Rice mill, Thadepalli(V), Vijayawada Rural(M)	11622
40/15		0.9		
40/25	Vemuri Narasimha Rao,Velagaleru(V),G.Konduru(M)		Pavuluri Nageswara Rao,S/o Devendra Rao, Pymalapalli area, Thadepalli (V), Vijayawada Rural(M)	12860
40/26		0.24		
40/27		0.13		
40/18	Mandadi Srinivasa rao,S/o Seetharamaiah, Jaggaiahpeta (V&M)	0.75	Uyyuri Gopala Rao, S/o Venkateswara Rao, opposite of Masjid Thadepalli main village,	31581
40/19		0.72		

40/28		0.97	Vijayawada Rural	
36/K	Redapangala Samuel, R/o Velagaleru(V), G.Konduru(M)	1.05	Parikala Srinivasa Rao, S/o Lakshmaiah, Thadepalli(V), Vijayawada Rural(M)	6840
36/I	Redapangala Gopaiah, R/o Velagaleru(V), G.Konduru(M)	1.75		
39/9	Yerragunta Jakharaiah, S/o Sambhaiah, R/o Not known	0.85	Pavuluri Nageswara Rao, S/o Devendra Rao, Pymalapalli area, Thadepalli(V), Vijayawada Rural(M)	3718.8
39/8	AWD, Anadeenam	1.15	Pavuluri Nageswara Rao, S/o Devendra Rao, Pymalapalli area, Thadepalli(V), Vijayawada Rural(M)	5801
227/17	Thadisetti Nageswara Rao, S/o Veera Venkaiah, Thadepalli Main Village, Vijayawada rural (M)	1	Thadisetti Nageswara Rao, S/o Veera Venkaiah, Thadepalli Main Village, Vijayawada rural (M)	6604.5
39/14	AWD, Anadeenam	0.28	Pothuraju Madhava Rao, S/o Sessaiah, West side of Rice mill, Thadepalli(V), Vijayawada Rural(M)	986.25
40/22	Chigurupalli Anjaiah, Velagaleru(V), G.Konduru(M)	0.5	Pothuraju Madhava Rao, S/o Sessaiah, West side of Rice mill, Thadepalli(V), Vijayawada Rural(M)	11850
40/23		0.29		
40/24		0.29		
40/24		0.29		
41/1	AWD, Anadeenam	0.05	Pothuraju Madhava Rao, S/o Sessaiah, West side of Rice mill, Thadepalli(V), Vijayawada Rural(M)	5813.25
41/2		0.65		
41/5	Maladi Moshe, S/o Benjaiah, Velagaleru(V), G.Konduru(M)	1.7	Pavuluri Nageswara Rao, S/o Devendra Rao, Pymalapalli area, Thadepalli(V), Vijayawada Rural(M)	5040
41/6		2.5		
41/7	Shaik Naudabhi, W/o Ali, Velagaleru(V), G.Konduru(M)	1.45		

The Asst. Director of Mines and Geology, Vijayawada also reported that they have inspected in Tadepalli and Vemavaram Villages and identified 11 illegal gravel pits in Survey numbers 225, 256, 260 of Tadepalli Village and 147, 148 of Vemavaram Village.

The details of Illegal Mining in Thadepalli Village of Vijayawada Rural Mandal as follows.

Sy.No	Name & Addresses of the Pattadar	Extent of Pattadar Land (In Acres)	Name and Addresses of the illegal extractor and transporter	Volume in Cum	
256/3	Thalagada Deevi Venkateswara Rao, Thadepalli main(V), Vijayawada Rural(M)	0.99	Pothuraju Madhava Rao, S/o Seshaiyah, West side of Rice mill, Thadepalli(V), Vijayawada Rural(M)	5550	
256/4		0.99			
260/10		0.84			
255/7	Jatavathu Marvani, W/o Rajallu, Lambadi thanda, Thadepalli main (V), Vijayawada Rural(M)	1.8	Pothuraju Madhava Rao, S/o Seshaiyah, West side of Rice mill, Thadepalli(V), Vijayawada Rural(M)	4575	
260/4				2415	
260/ 25	Vishalavathu Hanuma, Lambadi thanda, Thadepalli main (V), Vijayawada Rural(M)	1	Pothuraju Madhava Rao, S/o Seshaiyah, West side of Rice mill, Thadepalli(V), Vijayawada Rural(M)	7419.7	
260/ 28	Vishalavathu Ramudu, S/o Saumya, Lambadi thanda, Thadepalli main (V), Vijayawada Rural(M)	0.89	Uyyuri Gopala Rao, S/o Venkateswara Rao, opposite Thadepalli main village, Vijayawada Rural	23098.5	
260/ 29		0.89			
260/ 34	Vishalavathu Pedda Ramudu, Lambadi thanda, Thadepalli main (V), Vijayawada Rural(M)	1.5		Boddu Prakasha Rao, S/o Boddu Gopalam, Pymalapalli area, Thadepalli main(V), Vijayawada Rural(M)	4935
260/ 35	Bonthu chandraiah, Thadepalli(V), Vijayawada Rural(M)	0.42			
260/ 16	Kothapalli Jhanshi, W/o Sreedhar, Water Plant, Vemavaram, Vijayawada Rural(M)	1.31			

The details of Illegal Mining in Vemavaram Village of Vijayawada Rural Mandal as follows.

Sy.No	Name & Addresses of the Pattadar	Extent of Pattadar Land (In Acres)	Name and Addresses of the illegal extractor and transporter	Volume in Cum
147/6	Chappidi Bhaskar Rao, S/o Kotaiah, Pymalapalli area, Thadepalli main(V), Vijayawada Rural(M)	0.23	Chappidi Ravi Varma, S/o Lakshmaiah, Pymalapalli area, Thadepalli main(V), Vijayawada Rural(M) & Pavuluri Nageswara Rao, S/o Devendra Rao, Pymalapalli	52925

	Chappidi Kutumbha Rao, S/o Kotaiah, Pymalapalli area, Thadepalli main(V), Vijayawada Rural(M)	0.85	area, Thadepalli(V), Vijayawada Rural(M)	
147/2A	Kolanta Bhagya, R/o Not known, Pavuluri Rajesh, S/o Jeevarathnam, Pymalapalli area, Thadepalli main(V), Vijayawada Rural(M)	0.23	Chappidi Ravi Varma, S/o Lakshmaiah, Pymalapalli area, Thadepalli main(V), Vijayawada Rural(M) & Povuluri Nageswara Rao, S/o Devendra Rao, Pymalapalli area, Thadepalli(V), Vijayawada Rural(M)	46812.5
147/2B	Koppala Ayyanna, S/o Prakash Rao, Thadepalli main(V), Vijayawada Rural(M)	0.85		
148/2	Kunda Lakshmaiah, Thadepalli (V), Vijayawada Rural (M)	1.03	Chappidi Ravi Varma, S/o Lakshmaiah, Pymalapalli area, Thadepalli main(V), Vijayawada Rural(M) & Pavuluri Nageswara Rao, S/o Devendra Rao, Pymalapalli area, Thadepalli (V), Vijayawada Rural(M)	59321
	Chebrolu Suri, Thadepalli (V), Vijayawada Rural M	0.51		
148/4	Pavuluri Somaiah, Pymalapalli area, Thadepalli main(V), Vijayawada Rural M	1.36		
148/5	Donthamala Venkaiah, Society Road, Thadepalli (V), Vijayawada Rural(M)	1.27		
	Kanchumurthy Ramu, S/o Gopala Rao, Addresses: not known.	0.64		
148/6	Pavuluri Chittemma, W/o Devendra Rao, Pymalapalli area, Thadepalli main(V), Vijayawada Rural(M)	0.22		
	Pattaland	0.68		
148/7	Pavuluri Chittemma W/o Devendra Rao, Pymalapalli area, Thadepalli main(V), Vijayawada Rural(M)	0.86		

148/8	Pavuluri Jeevarathnam,S/o Devendra Rao, Pymalapalli area, Thadepalli main(V), Vijayawada Rural(M)	0.49	Chappidi Ravi Varma, S/o Lakshmaiah, Pymalapalli area, Thadepalli main(V), Vijayawada Rural(M) & Pavuluri Nageswara Rao,S/o Devendra Rao, Pymalapalli area,Thadepalli (V), Vijayawada Rural(M)
	Kopuula Ganapathi,S/o Prakasha Rao, Pymalapalli area, Thadepalli main (V), VijayawadaRural(M)	0.17	
	Kopuula Ravi, S/o Prakasha Rao, Pymalapalli area, Thadepalli main(V), Vijayawada Rural(M)	0.16	
	Kopuula Ayyanna, S/o Prakasha Rao, Pymalapalli area, Thadepalli main(V), Vijayawada Rural(M)	0.16	
148/10	Ponakala Raghava swamy, R/o Padamata, Vijayawada.	0.6	

Further, the Asst. Director of Mines and Geology, Vijayawada has reported that previously the DVS team inspected the temporary permission area issued by the ADM&G, Vijayawada in favour of M/s IRP Infratech Pvt.Ltd and found the irregular excavations throughout the TP area. One irregular working pit is found. Further, the team is of the opinion that the TP Holder encroached to the Southern side of the TP area for a quantity of 3825 cum of Gravel. Further, one fresh working pit was noticed in Polavaram canal gattu, which is located to the East of Kothuru Tadepalli Village at a distance of 600 mts. There is one temporary permit area issued by the ADM&G, Vijayawada in favour of Sri Karrem Khan Located chainage from Km 167.000 to Km 167.040 on left side of PIPRMC of Tadepalli Village, Vijayawada Rural mandal. There is no men and machinery at TP Area, hence the team has observed irregular excavations throughout the TP area. One irregular working pit is found.

It is further submit that the Tahsildar, G.Konduru has reported that the illegal mining is going on in the survey numbers 501-2,504-4E, 508-A, 508-D, 509-1,509-3C1, 509-3C2, 509-3F, 509-H, 509-3B, 510-3B, 510-3D, 510-3E, 510-3F, 511-5C,5D,3B, 511-4, 511-5E, 512-B, 512-F, 512-G, 512-H, 512-I, 512-J, 512-H, 512-L, 520-I, 520-J, 520-K, 521-E, 521-F, 521-G, 521-I, 522-E, 523-D, 523-E, 523-H, 523-I, 524-B, 524-C, 524-D, 524-F, 524-G, 524-H, 524-I, 524-J, 524-K, 525-A, 525-D, 525-F, 525-E, 525-H, 525-I, 522-A, 522-C, 523-M of Velagaleru Village in G.Konduru Mandal and some of the assigned lands are covered in illegal mining and necessary action will be taken under POT Act.

The details of Illegal Mining in Velagaleru Village of G.Konduru Mandal as follows.

R.S.No	Name address of the Pattadar	Extent of Pattadar in Ac Cts	Name and address of the Illegal Extractor and transporter	Volume in Cubic meters
501-2	Sri Late Mocharla Koteswara Rao S/o Seshaiiah	0.06	Sri Challagundla Ajay S/o Anjaiah Velagaleru Village	10301.80
511-5C,5D, 3B	Kolletigudem, Velagaleru Village	0.67		5013.50
501-2	Patta Land			
509-3B	Pattadar not identified	0.27	Not identified	2732.50
504-4E	Mendem Adiih, S/o Bikshalu Kolletigudem, Velagaleru Village	0.14	Sri Challagundla Ajay S/o Anjaiah Velagaleru Village	850.50
524-G		0.56	Not identified	9290.60
509-H		0.19	Sri Challagundla Ajay S/o Anjaiah Velagaleru Village	1153.50
524-H	Boddu Koteswamma, S/o Adiih Kolletigudem, Velagaleru Village	0.72	Not identified	6556.50
508-A	Sri Saripalli Ravi S/o John Kolletigudem, Velagaleru Village	0.81	Not identified	5408.70
524-A		0.17	Not identified	1032.00
508-D	Sri Tullumalli John Suvarna Alankar Rao S/o Ishmail address not known	0.75	Not identified	5766.50
524-K		0.38	Not identified	3076.00
509-1	Sri Konda Mariyamma S/O Rambabu Kolletigudem, Velagaleru Village	0.87	Sri Challagundla Ajay S/o Anjaiah Velagaleru Village	6161.75
509-3C1	Sri Boddu Pakeeru S/o Sanjeeva Rao Kolletigudem, Velagaleru Village	1.08	Sri Dullapaalla Devendra Rao Pamulakaaluva P.Nainavaram Vijayawada Rural	8742.00
509-3C2				
509-3F	Sri Konada Pitchaiah Late S/o Appaiah Kolletigudem, Velagaleru Village	1.07	Sri Dullapaalla Devendra Rao Pamulakaaluva P.Nainavaram Vijayawada Rural	9785.80
510-3B		0.80		8192.14

510-3D	Sri Boddu Gopaiah S/o Daanaiah Kolletigudem, Velagaleru Village	1.15	Sri Dullapaalla Devendra Rao Pamulakaaluva P.Nainavaram,Vijaya wada Rural	15125.50
510-3E	Sri Konda Abbaiah S/o Prasad Kolletigudem, Velagaleru Village	0.77	Sri Challagundla Ajay Velagaleru Village	10376.28
	Sri China Venkateswara Rao S/o Prasad Kolletigudem, Velagaleru Village			
	Patta Land			
510-3F	Patta Land	0-46	Not identified	5139.12
511-4	Sri Nemalakanti Daniel S/o Kotaiah Kolletigudem, Velagaleru Village	0.58	Sri Dullapaalla Devendra Rao Pamulakaaluva P.Nainavaram,Vijaya wada Rural	2464.35
521-I		0.73		5908.00
522-C		0.22	Not identified	2518.70
511-5E	Patta Land	0.58	Not identified	5163.40
512-B	Sri Saripalli Kotaiah S/o Rosayya Kolletigudem, Velagaleru Village	1.19	SK. Bhasha Vijayawada	17096.80
512-F		0-96		13597.50
512-G	Sri Boddu Nallaih S/o Daanaiah Kolletigudem, Velagaleru Village	0.68	Sri Dullapaalla Devendra Rao Pamulakaaluva P.Nainavaram Vijayawada Rural	15226.60
512-H	Sri Boddu Nallaih S/o Danaiah Kolletigudem, Velagaleru Village and Pattadar not identified	0-56		7931.00
512-I	Sri Boddu Nallaih S/o Daanaiah Kolletigudem, Velagaleru Village	0.68	Sri Dullapaalla Devendra Rao Pamulakaaluva P.Nainavaram,Vijaya wada Rural	11145.60
512-J		0.62		10663.25
512-J	Sri Kukkala Sivaiah S/o Gopaiah Kolletigudem, Velagaleru Village	0.83	Sri Challagundla Ajay S/o Anjaiah Velagaleru Village	12764.20
512-L	Pattadar not identified	0.57		9343.35
520-I	Sri Duba Vamsi Krishna S/o China Venkateswara rao Mudiraj Bazar, Velagaleru	0.95	Not identified	13714.05
	Sri Duba Srinivasa Rao S/o Narasihmam Mudiraj Bazar, Velagaleru		Not identified	

520-J	Sri Duba Vamsi Krishna S/o China Venkateswara rao Mudiraj Bazar, Velagaleru	1.15	Not identified	16428.62
	Sri Duba Peda Venka teswara ao S/o Narasihmam Mudiraj Bazar, Velagaleru		Not identified	
520-K	Sri Duba Peda Venka teswara ao S/o Narasihmam Mudiraj Bazar, Velagaleru	0.92	Not identified	13142.19
	Sri Duba Nageswara Rao S/o Veeraraaghavaiah Mudiraj Bazar, Velagaleru		Not identified	
521-E	Sri Duba Nageswara Rao S/o Veeraraaghavaiah Mudiraj Bazar, Velagaleru	0.70	Not identified	10000.49
521-F	Sri Duba Nageswara Rao S/o Veeraraaghavaiah Mudiraj Bazar, Velagaleru	0.06	Not identified	923.40
521-G	Sri Duba Nageswara Rao S/o Veeraraaghavaiah Mudiraj Bazar, Velagaleru and Pattadar not identified	1.87	Not identified	29515.20
522-E	Patta Land	0.64	Not identified	9194.50
523-B	Sri Saipalli Raaghavulu S/o Paramaiah Kolletigudem, Velagaleru Village	2.12	Sri Dullapaalla Devendra Rao Pamulakaaluva P.Nainavaram Vijayawada Rural	34316.00
523-E	Sri Gonige Bujji S/o Rama Swamy Kolletigudem, Velagaleru Village	0.51	Sri Dullapaalla Devendra Rao Pamulakaaluva P.Nainavaram Vijayawada Rural	6811.20
523-H1	Sri Challagunda Sambaiah S/O Anjaiah Velagaleru Village	1.62	Sri Challagundla Ajay S/o Anjaiah Velagaleru Village	18094.56
	Sri Challagunda Srinivasa rao S/o Rama Swamy, Velagaleru Village			
523-5	Sri seetaakula Rama Swamy S/o Subbayya Mudiraj Bazar, Velagaleru	1.94	Sri Challagundla Ajay S/o Anjaiah Velagaleru Village	8699.70
524-B	Sri Ganji pitchaiah S/o Subbayya Kolletigudem, Velagaleru Village	3.36	Sri Dullapaalla Devendra Rao Pamulakaaluva P.Nainavaram Vijayawada Rural	25428.26
	Sri Ganji Kantaiah Late S/o Subbayya Kolletigudem, Velagaleru Village			

524-C	Sri Ganji Pitchaiah S/o Subbayya Kolletigudem, Velagaleru Village	0.60	Sri Dullapaalla Devendra Rao Pamulakaaluva P.Nainavaram, Vijaya wada Rural	6070.00
524-B	Sri Konada Abbayya Late Kolletigudem, S/o Prasad Velagaleru Village	1.04	Not identified	9468.00
	Sri Konda China Venkateswara Rao S/o Prasad Kolletigudem, Velagaleru Village			
524-F	Sri Nunna Pandu Ranga Rao S/o Jangam Yadavulla Bazar, Velagaleru Village	0.34	Not identified	5504.00
525-D	Sri Nunna Pandu Ranga Rao S/o Jangam Yadavulla Bazar, Velagaleru Village	1.01	Not identified	15121.90
525-F	Sri Nunna Pandu Ranga Rao S/o Jangam Yadavulla Bazar, Velagaleru Village	0.91	Not identified	14732.00
524-I	Sri Konda Nagesh Late S/o Appaiah Kolletigudem, Velagaleru Village	0.52	Not identified	4734.00
525-H	Sri Konda Nagesh Late S/o Appaiah Kolletigudem, Velagaleru Village	0.82	Not identified	11151.84
525-I	Sri Konda Nagesh Late S/o Appaiah Kolletigudem, Velagaleru Village	0.73	Not identified	9630.04
525-E	Sri Ganji Babu rao S/o Pitchaiah Kolletigudem, Velagaleru Village	1.21	Not identified	24240.15
	Sri Prattipati Ramdasu S/o Subba Rao Kavuluru ,G.konduru Mandal			
522-A	Sri Mikkili Sunil S/o Lakshmaiah Kolletigudem, Velagaleru Village	0.10	Not identified	445.50
523-M	Sri Konda Raghavaih Kolletigudem, Velagaleru Village	0.08	Not identified	1458.00

Showcause and demand notices were issued to all illegal extractor and transporter by the Asst. Director of Mines and Geology, Vijayawada.

It is further submit that the Executive Engineer Polavaram Irrigation Project, RMC Division No.5, Vijayawada has reported that they have issued permission for spoil lifting in Nunna, Jakkampudi, Pathapadu, P.Nainavaram, Vemavaram, Kothuru and Tadepalli Villages of Vijayawada Rural mandal, details as follows.

Sy.No	Name of the Village	Name and Addresses of the illegal extractor and transporter	Allotted Quantity in Cum	Remarks
403	Nunna Village of Vijayawada Rural	M/s. Sai Mines & Minerals, Guntur	1998	Spoil Lifting completed
405, 414, 439, 443, 436	Nunna Village of Vijayawada Rural	M/s. Tatireddy Srinivasa Reddy	24996	Spoil Lifting completed
506, 507, 510	Pathapadu Village of Vijayawada Rural	M/s. Rushi Earth Movers	4943	Spoil Lifting completed
509	Pathapadu Village of Vijayawada Rural	M/s. Katta Sankar Rao	496	Spoil Lifting completed
183	Pathapadu Village of Vijayawada Rural	M/s. Akula Naga Sudha	1424	Spoil Lifting completed
60	P. Nainavaram Village of Vijayawada Rural	M/s. IRP Infra Pvt Ltd.,	4000	Spoil Lifting completed
60	P. Nainavaram Village of Vijayawada Rural	Smt. P. Ratna Kumari	9974	Spoil Lifting completed
60	P. Nainavaram Village of Vijayawada Rural	Sri tatireddy Srinivasa Reddy	4996	Spoil Lifting completed
101(RF)	Jakkampudi Village of Vijayawada Rural	Sri tatireddy Srinivasa Reddy	30000	Spoil Lifting completed
101(RF)	Jakkampudi Village of Vijayawada Rural	Sri Gowtham Pratap Reddy	15576	Spoil Lifting completed
101 (RF)	Jakkampudi Village of Vijayawada Rural	M/s. IRP Infra Pvt Ltd.,	9996	Spoil Lifting completed
113, 114, 115, 101 (RF)	Jakkampudi Village of Vijayawada Rural	BDC Work	265880	Spoil Lifting completed
113, 101(RF)	Jakkampudi Village of Vijayawada Rural	BDC Work	2440	Spoil Lifting completed
127, 129	Vemavaram Village of vijaywada Rural	M/s Maha Lakshmi Infra, Guntur	2104	Spoil Lifting completed
147	Vemavaram Village of vijaywada Rural	Sri tatireddy Srinivasa Reddy	5000	Spoil Lifting completed
129, 137	Vemavaram Village of vijaywada Rural	Sri tatireddy Srinivasa Reddy	5000	Spoil Lifting completed
132, 133, 134	Vemavaram Village of vijaywada Rural	M/s. IRP Infra Pvt Ltd.,	10000	Spoil Lifting completed

147	Tadepalli Village of Vijayawada Rural	Sri Akula Naga Sudha	4000	Spoil Lifting completed
272	Tadepalli Village of Vijayawada Rural	Sri P. Krishna	4500	Spoil Lifting completed
267	Tadepalli Village of Vijayawada Rural	Smt. P. Ratna Kumari	30000	Some quantity of spoil is lifted
202	Kothuru Village of Vijayawada Rural	Sri Vasu Deva Reddy	20000	Spoil Lifting completed
205	Kothuru Village of Vijayawada Rural	M/s. RGC Solutions, Vijayawada	10260	Spoil Lifting completed

It is also submit that the Collector, NTR District, Vijayawada has conducted a meeting on 29.04.2023 on illegal mining and transportation of spoil on Polavaram Irrigation Project Right main canal and other areas with the following officials, 1. Sub Collector, Vijayawada, 2. Assistant Commissioner of Police, Vijayawada, 3. Executive Engineer, Irrigation Department (Polavaram), Tahsildars, Vijayawada Rural & G.Konduru, Forest Range Officer, NTR District, Assistant Director, Mines & Geology, Vijayawada, during the meeting the Collector, NTR District has directed the Executive Engineer, Irrigation (Polavaram), Vijayawada to establish Check Posts at required places and also instructed to post the Revenue, Police and Irrigation officials. Further, instructed that the mining activities in all areas should be carried out only during day time in stipulated time periods and to strictly prohibit the mining activities at night time and the departments concerned file FIRs on the persons involved in the illegal mining and transportation under relevant sections.

Further, the Collector, NTR District, Vijayawada has constituted the Task Force Teams at Divisional and Mandal Levels. The Divisional level Team constituted with 1. The Sub Collector, Vijayawada, 2. The Assistant Commissioner of Police, Vijayawada West, 3. The Assistant Commissioner of Police, Mylavaram, 4. The Executive Engineer, Irrigation Department (Polavaram), 5. The District Transport Commissioner, 6. The Deputy Director of Mines & Geology, NTR District, 7. The Forest Range Officer, Vijayawada . The Mandal Level Team constituted with 1. Tahsildars, SHOs, Royalty Inspector in DVS, Vijayawada, The Assistant Executive Engineers, Deputy Range Officer, Vijayawada. Finally, the Collector, NTR District has directed all the above departments to work in coordination and ensure illegal mining activities and transportation should not be carried out along the bunds of Polavaram Right main Canal, Kothuru Tadepalli Reserve Forest Area, Jakkampudi, Velagaleru, Pathapadu areas and protect the Government Properties.

In this regard, it is further submitted that the teams were constituted separately by the departments i.e., Revenue, AD, Mines & Geology, Vijayawada, Forest, Irrigation for monitoring on illegal mining areas in Vijayawada Rural and G.Konduru Mandals. On Revenue side 3 teams were constituted from this office with the Village Revenue Officer & Village Revenue Assistants (Copy enclosed). Further,

letter was addressed to the Commissioner of Police, Vijayawada through the Collector, NTR District, Vijayawada with a request to depute Police personnel shift wise at main points to curb illegal mining in Vijayawada Sub Division.

Finally, I submit that ~~all~~ steps are being taken by the departments i.e., Revenue, Forest, Irrigation, Mines and Geology in coordination with each other to curb illegal mining in Vijayawada Division.

Yours faithfully,

[Handwritten signature]
Sub Collector
Vijayawada

[Handwritten initials]
27/5/2023
A7

[Handwritten initials]
27/5/23

Copy to the Executive Engineer, Pollution Control Board, Vijayawada for further action



File No.APPCB-13024/2/2023-LEGAL SEC-APPCB

ANDHRA PRADESH POLLUTION CONTROL BOARD

D.No-33-26-14D/2. Near Sunrise Hospital
Pushpa Hotel Center, Chalamalavari Street, Kasturibaipet,
Vijayawada-520 010

E-mail: hopcblegal@gmail.com

Lr.No. 01/OA-53 of 2023/APPCB/Legal/NGT(PB)/2023-1 374 17/02/2023

To

1.Dy Director General of Forests (C),
Ministry of Environment, Forest & Climate Change,
Integrated Regional Office
I and II Floor, Handloom Export Promotion Council,
34, Cathedral Garden Road, Nungambakkam ,
Chennai - 600 034
Email ID: ro.moefccc@gov.in

3.The Collector & District
Magistrate,
NTR District,
Vijayawada -520002
Email:collector_krsn@ap.g
ov.in
collector-ntr@ap.gov.in

2.The Principal Chief Conservator of Forests &
Head of Forest Force,
Aranya Bhavan, K.M. Munshi Road,
Nagarampalem, Guntur - 522004.
rlccf_hfapfd@aop.gov.in, admin.pccf@gmail.com,
wildlifeap@gmail.com

Sir,

Sub: APPCB - Legal - Implementation of Hon'ble NGT, New Delhi directions in O.A. No. 53 of 2023(PB) - Joint Committee Constituted - Implementation of Hon'ble NGT directions - Reg.

Ref: Hon'ble NGT, New Delhi Order dt. 10.02.2023 in O.A. No. 53 of 2023(PB).

It is to inform that a letter petition sent by Sri Pilli Surendra Babu, Visakhapatnam to the Hon'ble NGT, New Delhi was registered as Original Application (O.A.) No. 53 of 2023 (PB) by Hon'ble Tribunal. The matter is related to Mining of Gravel, clay and boulder in and around Kotturu Reserve Forest Area, Vijayawada Rural Mandal, NTR District, Andhra Pradesh by private respondents without any environmental clearance or consent to operate or permissions from other Authorities and the MoEF & CC.

In this regard, the Hon'ble NGT, in its order dt. 10.02.2023, has constituted a Joint Committee to verify the factual position and take appropriate remedial action comprising of Regional Office, MoEF & CC at Chennai; PCCF (HoFF), Government of Andhra Pradesh; State PCB and

Self
23/2/23

File No.APPCB-13024/2/2023-LEGAL SEC-APPCB

District Magistrate, Vijayawada and directed the Joint Committee to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representatives of the concerned project proponents, verify the factual position and take appropriate remedial action by following due course of law and giving opportunity of being heard to the project proponents. **The State PCB will be the nodal agency for coordination and compliance.** Factual and Action taken Report has to be submitted by the committee within two months. Copy of the Hon'ble Tribunal order dt. 10.02.2023 is herewith attached for information.

Accordingly, Environmental Engineer (EE), Andhra Pradesh Pollution Control Board (APPCB), Regional Office (RO): Vijayawada (Sri T. Prasada Rao), Mobile No. 9866776739; Email: rovja-eel@appcb.gov.in has been nominated to represent APPCB in the above committee.

In view of the above, the Committee members from MoEF & CC at Chennai; PCCF(HoFF), GoAP and District Collector, NTR District are requested to communicate their nominations for the above Joint committee to the EE, APPCB, RO: Vijayawada for necessary co-ordination and compliance.

Yours faithfully,

Encl: Hon'ble Tribunal order dt. 10.02.2023.

Pravin Kumar Ias

MEMBER SECRETARY

Copy to:

1. The Joint Chief Environmental Engineer, APPCB, ZO: Vijayawada for information and necessary action. He is instructed to sanction the expenditure from the ZO funds to RO: Vijayawada.
2. The JCEE, ERM Division(TF), APPCB, HO, Vijayawada for Information and necessary action.
- ✓3. The Environmental Engineer, APPCB, RO: Vijayawada for information and compliance. He is directed to coordinate with the Committee Members for committee inspections, to associate the applicant, giving opportunity of being heard to the project proponents, preparation of committee reports and ensure e-filing of the committee's report as directed by the Hon'ble NGT well before the specified time.

Signed by Pravin Kumar

Ias

Date: 17-02-2023 18:48:45

Reason: Approved

Note # 1

NOTE

Collector/ Sir,

Sub: APPCB-RO-VJA- Implementation of the Hon'ble N.G.T., Principal Bench, New Delhi directions issued in O.A. No.53 of 2023 (PB) filed by Sri Pilli SurendraBabu in the matter of illegal mining of Gravel, Clay and Boulder being carried out in and around Kotturu Reserve Forest Area, Vijayawada Rural Mandal, NTR District – Constitution of a Joint Committee to verify factual position and take appropriate remedial action – Reg.

Ref: 1. The Hon'ble N.G.T order dated.10.02.2023 issued in O.A. No.53 of 2023 (PB) filed by Sri Pilli SurendraBabu.
2. B.O. Lr.No. 01/OA-53 of 2023/APPCB/Legal/NGT (PB)/2023-, Dated.17.02.2023 and instructions received from the Member Secretary, APPCB, BO, Vijayawada through e.mail dated.17.02.2023.

1. It is to submit that the Hon'ble N.G.T. Order dated.10.02.2023 issued in O.A. No.53 of 2023 (PB) filed by Sri Pilli SurendraBabu in the matter of illegal mining of Gravel, Clay and Boulder being carried out in and around Kotturu Reserve Forest Area, Vijayawada Rural Mandal, NTR District. The applicant has averred that the mining activities are illegally carried out by private respondents without any Environmental Clearance (EC) / Consent to Operate (CTO) / permissions from other authorities from the MoEF& CC, Gol and the said activities caused great damage to the Environment.
2. In this connection, the Hon'ble N.G.T. constituted a Joint Committee comprising of the following members:
 - I. Regional Office, MoEF& CC at Chennai (Presently Integrated Regional Office, Vijayawada).
 - II. Principal Chief Conservator of Forest and Head of Forest Service, Govt. of Andhra Pradesh, Guntur.
 - III. The Collector & District Magistrate, NTR District, Vijayawada.
 - IV. State Pollution Control Board (SPCB).
3. As per the above, the Hon'ble N.G.T. order, the Joint Committee has been given the following mandate:
 - a. To meet within 2 weeks.
 - b. To undertake visits to the site.
 - c. To look into the grievances of the applicant, associate the applicant and representatives of the concerned project proponents.
 - d. To verify the factual position.
 - e. To take appropriate remedial action by following due course of law and giving opportunity of being heard to the project proponents.
4. In this regard, the SPCB will be the nodal agency for coordination and compliance.
5. It is mandated that factual and action taken report should be submitted within 2 months to the Hon'ble N.G.T.
6. Further, nominations to the above Committee members are sought from MoEF& CC, Chennai, PCCF (HoFF), Govt. of Andhra Pradesh and the Collector & District Magistrate, NTR District to implement the Hon'ble N.G.T. orders.
7. As per the instructions of the MS, APPCB vide reference 2nd cited, the EE, RO, Vijayawada has been nominated to represent APPCB in the above said Joint Committee for necessary coordination and compliance. Nominations from the other Departments are yet to be received.
8. Solicited orders at Para no.7, representing the Collector & District Magistrate, NTR District to ensure compliance to the Hon'ble N.G.T. orders.
9. The EE, APPCB, RO, Vijayawada may be permitted to communicate the above nominated member to the concerned authorities.

Submitted.

Contd...

Sri Pilli surendrababu nominations of joint committee letter.pdf

23/02/2023 1:12 PM

**TELLAM PRASADA RAO
(ENVIRONMENTAL ENGINEER)**

Note # 2

yes , agreed to communicate

24/02/2023 12:25 PM

**S DILLI RAO
(COLLECTOR&DISTRICT MAGISTRATE)**



NOTE

Collector/ Sir,

10. It is requested to nominate the Member authority representing the Collector & District Magistrate, NTR District to the Joint Committee to visit the site of illegal mining being carried out in the surroundings of Kotturu Reserve Forest area, Vijayawada Rural (M), NTR District to implement the orders issued by the Hon'ble N.G.T. in O.A. No. 53 of 2023 (PB), Dated.10.02.2023.

11. Solicited orders at Para no.10, representing the Collector & District Magistrate, NTR District to ensure compliance to the Hon'ble N.G.T. orders.

Submitted.

Para 10 is approved. Sub collected Vijayawada.

[Handwritten Signature]
25/2/2023

**The Collector & District Magistrate
NTR District**

[Handwritten Signature]
**Environmental Engineer
APPCB, RO, Vijayawada**



भारत सरकार / Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय

Ministry of Environment, Forest and Climate Change

एकीकृत क्षेत्रीय कार्यालय / Integrated Regional Office

ग्रीन हाउस, गोपालारेड्डी रोड, विजयवाड़ा, आंध्र प्रदेश - 520010

Green House, Gopalareddy Road,
Vijayawada, Andhra Pradesh-520010.



Tel: +91 866 - 2419787, +91 866 - 2419788, E-mail: iro.vijayawada-mefcc@gov.in, suresh.pasupuleti@gov.in

File No. IRO/VIJ/EPA/NGT/106-49/2023

Date: 23.02.2023

To

The Member Secretary

Andhra Pradesh Pollution Control Board
D. No. 33-26-14D/2, Near Sunrise Hospital,
Pushpa Hotel Center, Chalamavari Street,
Kasturibaipet, Vijayawada-520010.
E-mail: hopcblegal@gmail.com

Sub: Details of Nomination from IRO, MoEF&CC, Vijayawada for compliance of Hon'ble NGT vide order dated 10.02.2023 in Original Application No. 53 of 2023 (PB) in the matter of Pilli Surendra Babu Vs Union of India & Ors - regarding.

Ref: 1. Hon'ble NGT Order dated 10.02.2023.
2. APPCB Letter No. 01/OA-53 of 2023/APPCB/Legal/NGT(PB)/2023 dated 17.02.2023.
3. E-mail letter dated 23.02.2023 from EE, APPCB, RO, Vijayawada.
4. E-mail letter dated 23.02.2023 from MoEF&CC, IRO, Chennai.

Sir,

I am directed to draw your kind attention to the subject and reference letters cited above and to state that the undersigned has been nominated for the Joint Committee constituted by Hon'ble NGT vide order dated 10.02.2023 in Original Application No. 53 of 2023 (PB) in the matter of Pilli Surendra Babu Vs Union of India & Ors. The details are as follows:

Name	: Dr. Suresh Babu Pasupuleti
Designation	: Scientist-D
Address:	: Integrated Regional Office (IRO), Ministry of Environment, Forest and Climate Change, Green House Complex, Gopalareddy Road, Vijayawada - 520010, Andhra Pradesh E-mail: iro.vijayawada-mefcc@gov.in , suresh.pasupuleti@gov.in
Mob	: 8008143846

It is requested that the schedule of inspection may kindly be intimated at the earliest for further needful action at this end.

This is in favor of kind information and further needful action.

Encl: as above
**Signed by Suresh Babu
Pasupuleti
Date: 27-02-2023 14:47:28
Reason: Approved**

भवदीय / Yours faithfully,
Sd/-
(डॉ। सुरेश बाबु पसुपुलेटी)
(Dr. Suresh Babu Pasupuleti)
संयुक्त निदेशक (एस) / वैज्ञानिक 'डी'
Joint Director (S) / Scientist 'D'

Copy to:

1. **The Director (S)**, Policy and Law Division, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, NewDelhi-110 003. E-mail: lmc.moefcc@gov.in in favour of kind information and further needful action.
2. **Shri Pankaj Verma**, Member Secretary (Non-Coal Mining), Scientist 'E', Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, 2nd Floor, Prithvi Block, Jor Bagh Road, Aliganj, New Delhi-110 003. E-mail: pankaj.verma@nic.in, sonalshivani03@gmail.com in favour of kind information and further needful action.
3. Guard File



**GOVERNMENT OF ANDHRA PRADESH
FOREST DEPARTMENT**

Ref.no.EFS02-19043/3/2023/Vig-2
Date:07.03.2023.

Office of the Prl.Chief Conservator of Forests
& Head of Forest Force, A.P, Mangalagiri.

Sri Y.Madhusudhana Reddy,IFS,
Principal Chief Conservator of Forests
& Head of Forest Force(FAC)

Sub:-PS – FD – Orders of the Hon'ble National Green Tribunal Principal Bench, New Delhi in O.A.no.53/2023 filed by Sri Pilli Surendra Babu - Reg.

- Ref:-
1. Hon'ble National Green Tribunal Principal Bench, New Delhi orders dt.10.02.2023 in O.A.no.53/2023 filed by Sri Pilli Surendra Babu.
 2. Member Secretary, Andhra Pradesh Pollution Control Board, Kasturibaipet, Vijayawada L.no.01/01-53 of 2023/APPCB/Legal/NGT(PB)/2023-1324, dt.17.02.2023.
 3. PCCF & HoFF, A/P, Managalagiri U.O.note.no.19043/3/2023, dt.01.03.2023.

It is informed that in the reference 1st cited, the National Green Tribunal Principal Bench, New Delhi issued the orders dt.10.02.2023 in O.A.no.53/2023 filed by Sri Pilli Surendra Babu wherein he stated that the Hon'ble NGT in its orders dt.10.02.2023 has constituted a Joint Committee to verify the factual position and take appropriate remedial action comprising of Regional Office, MOEF & CC at Chennai; PCCF (HoFF), Government of Andhra Pradesh; State PCB and District Magistrate, Vijayawada and directed the Joint Committee to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representatives of the concerned project proponents, verify the factual position and take appropriate remedial action by following due course of law and giving opportunity of being heard to the project proponents.

In this regard, it is to inform that the **Divisional Forest Officer, Flying Squad Party, Rajahmundry** is hereby nominated to represent Andhra Pradesh Forest Department in the above committee.

Sd/- Y.Madhusudhana Reddy
Principal Chief Conservator of Forests &
Head of Forest Force

To
The Divisional Forest Officer, Flying Squad Party, Rajahmundry.

✓ Copy to the Andhra Pradesh Pollution Control Board, D.no:33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Center, Chalamalavari Street, Kasturibaipet, Vijayawada – 520010.

Copy to the Prl.Chief Conservator of Forests(CAMPA & SF) I/c (WLR), O/o the Prl.Chief Conservator of Forests & HoFF, A.P, Mangalagiri for information and necessary action.

Copy to the Prl.Chief Conservator of Forests(FCA/HR), O/o the Prl.Chief Conservator of Forests & HoFF, A.P, Mangalagiri for information and necessary action.

Copy to the Chief Conservator of Forests, Rajahmundry for information and necessary action.

Copy to the District Forest Officer, NTR Division for information and necessary action.

//T.C.B.O//

S. G. S. S. S.
Superintendent

7/3/23

7/3/23

Legal

EE-legal

16/03

Attendance #264

Site visit conducted on 20.03.2023

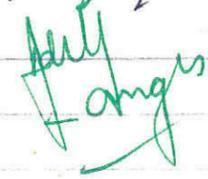
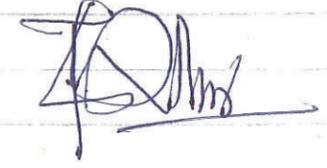
&
21.04.2023

w.r. to NGT case O.A. NO. 53/2023

34

Sl. No.	Name/Designation	Signature/Mobile No.
1.	Dr. A. Tirumorthulu Reddy, DPO, FSD, Rajamahendravaram	 9440810049
2.	Dr. SURESH BABU PASUPULETI Sr-D, DRO, HoEF&CC, Vij.	

35

Sl. No.	Name/Designation	Signature/Mobile No.
1.	Aditi Singh, IAS, Sub Collector Vijayanagara	
2.	T. PRASADARAO Environmental Engineer, APPCB, RD, Vijayanagara	

Item No.3

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPALBENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid VC Option)

Original Application No.53/2023

Pilli Surendra Babu

...Applicant

Versus

Union of India & Ors.

...Respondents

Date of hearing: 12.05.2023

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicant: Mr. Paleti V. R. Maheswararao, Advocate for the applicant
(through VC).

Respondents: Mr. Siddharth Vasudev and Mr. TVS. Raghavendra
Sreyas, Advocates for APPCB Respondent no. 14.
Mr. K. Sreerama Murthy JCEE, APPCB (through VC).

ORDER

**APPLICATION IS UNDER SECTIONS 14 AND 15 OF THE NATIONAL
GREEN TRIBUNAL ACT, 2010.**

1. The present application has been filed under sections 14 and 15 of the National Green Tribunal Act, 2010 complaining about illegal mining of gravel, clay and boulder being carried out in and around Kotturu Reserve Forest Area, Vijayawada Rural Mandal, NTR District, Andhra Pradesh with prayer for directions to the respondents to stop the illegal mining and restore the area. The applicant has averred that the mining activities are

illegally carried out by private respondents without any environmental clearance or consent to operate or permissions from other Authorities and the MoEF & CC and the said activities have already caused great damage to the environment.

2. Vide order dated 10.02.2023, notices were ordered to be issued to the respondents and a Joint Committee comprising of Regional Office, MoEF & CC at Chennai, PCCF (HoFF), Government of Andhra Pradesh, State PCB and District Magistrate, Vijayawada was constituted with the direction to submit its factual and action taken report.

3. As per office report notices have been duly served on respondents no. 1 to 18 by email while notices sent to respondents 19 to 24 by speed posts could not be delivered and have been returned.

4. Report has not been filed by the Joint Committee and written request dated 10.05.2023 has been made by MoEF & CC for grant of one week's time for submission of the report.

5. In written request for grant of time to the Joint Committee in the submission of report it has been mentioned that there are number of areas where illegal mining has taken place which warranted remedial action without any delay. We find no justification for non-submission of the report within the time specified by this Tribunal. Two months time was granted to the Joint Committee to submit its report but the report has not been submitted even within three months.

6. In the course of hearing after telephonic communication and sending of VC link to the Member Secretary, APPCB for joining the proceeding, Mr. K. Sreerama Murthy JCEE, joined the hearing through VC but he could not furnish any valid justification for non-submission of the report within the time stipulated for the same.

7. In the facts and circumstances of the case one week's time is granted to the Joint Committee for submission of its report subject to payment of Rs. 25,000/- as costs. The costs shall be deposited by the Andhra Pradesh Pollution Control Board with NGT Bar Association which shall be entitled to utilize the same for extending legal aid and other facilities to the litigants coming to this Tribunal.

8. In view of the mandate in Section 20 of the National Green Tribunal Act, 2010 requiring this Tribunal to apply precautionary principle and also the provisions made in Section 19 (4) (j) of the National Green Tribunal Act, 2010 empowering this Tribunal to require any person to cease and desist from committing or causing any violation of any enactment specified in Schedule I thereof, it is ordered that till further order to the contrary no mining be allowed to be carried out in and around Kotturu Reserve Forest Area, Vijayawada Rural Mandal, NTR District, Andhra Pradesh.

9. The District Magistrate, Vijayawada District, Andhra Pradesh and the Senior Superintendent of Police, Andhra Pradesh are also directed to take appropriate steps to ensure that no illegal mining takes place in the above mentioned area.

10. List for further consideration on 24.05.2023.

11. A copy of this order be sent to District Magistrate, Vijayawada and the Senior Superintendent of Police by email for compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

May 12, 2023

N